



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 25175 OF 2020

PETITIONER :-

RAVEENDRA PANICKER,
S/O.NARAYANAPANICKER, KRISHNA VILASAM,
PAYYAPPADI P.O., KOTTAYAM - 686 001

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI
SMT.KUMARI SANGEETHA S.NAIR

RESPONDENTS :-

- 1 DISTRICT COLLECTOR
COLLECTORATE, KOTTAYAM 686 002
- 2 DISTRICT JUDGE, KOTTAYAM -686 005
- 3 TAHSILDAR, KOTTAYAM 686 001
- 4 VILLAGE OFFICER, PUTHUPPALI -686 011
- 5 NARAYANAN PILLA PRABHAKARAN PILLA
S/O.NARAYANAN PILLA RAMAN PILLA, KOCHAPPILLIL,
KUNNATHEDATHU, PUTHUPPALLI-686 011
- 6 CHANRASEKHARA PILLA
S/O.RAMAN PILLA, PADINJARE MADAKKAL HOUSE, PUTHUPPALLI
KOTTAYAM-686 011



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W.P.(C) No.25175 of 2020
and connected cases

- 7 M.R.GOPALAKRISHNA PILLA,
S/O.RAMAN PILLA, MADAKKAL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLY, KOTTAYAM-686 011
- 8 KRISHNAN NAIR
S/O.RAMAN PILLA, PAROTTU HOUSE, PUTHUPPALLI VILLAGE,
PUTHUPPALLI KARA, KOTTAYAM -686 011
- 9 SHAJI
S/O.RAMAN PILLA, PAROTTU HOUSE, PUTHUPPALLI VILLAGE,
PUTHUPPALLI KARA, KOTTAYAM -686 011
- 10 SANTHAMMA
D/O.RAMAN PILLA, PAROTTU HOUSE, PUTHUPPALLI VILLAGE,
PUTHUPPALLI KARA, KOTTAYAM -686 011
- 11 JANAKIYAMMA SAROJINIAMMA
NARAYANAN PILLA PRABHAKARAN PILLA, KUNNATHEDATH,
PUTHUPPALLI, KOTTAYAM -686 011
- 12 C.JISHA MOL
W/O.T.T.MADHUMON, S/O.A.N.THANKAPPAN, THARAYIL HOUSE,
IRANJAAL BHAGATH, NATTASSERY KARA VIJAYAPURAM VILLAGE
KOTTAYAM-686 011
- 13 EASWARAN GOVINDAN POTTI
KALARIKKAL MADATHIL, PUTHUPPALLI, KOTTAYAM -686 011
- 14 LEELAMMA K.T.
D/O.K.R. THANKAPPAN, KIZHAKKEKUTTU HOUSE,
KOLLANAAD KARA, PANACHIKKADU VILLAGE, KOTTAYAM -686 011
- 15 M.K.SATHIYAMMA
W/O.M.R.RADHAKRISHNA PILLA, MADAKKAL HOUSE,
PUTHUPPALLI KARA, KOTTAYM -686 011
- 16 N.RAJKUMAR
S/O.NARAYARANA PILLA, SREE SAILAM, MUTTAMBALAM KARA,
MUTTAMBALAM VILLAGE, KOTTAYAM 686 002



W.P.(C) No.25175 of 2020
and connected cases

- 17 SAJAN K. JOHN
S/O. JOHN K., KATHAYIL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM 686 011
- 18 KRISHNAN POTTI
S/O. SUSEELA DEVI, W/O. GANAPATHI POTTI, KALARIKKAL
MADOM, NEELA MANA, VAZHAKKULAM, PUTHUPPALLI KARA,
KOTTAYAM-686 011
- 19 NISHA
D/O. SUSEELA DEVI, W/O. GANAPATHI POTTI, KALARIKKAL
MADOM, NEELA MANA, VAZHAKKULAM, PUTHUPPALLI KARA,
KOTTAYAM-686 011
- 20 SURENDRA BABU
S/O. RAGHAVAN, OOTTUPURAKKAL HOUSE, KARAPPUZHA KARA,
KOTTAYAM VILLAGE-686 003
- 21 V. P. PONNAMMA
W/O. SURENDRA BABU, OOTTUPURAKKAL HOUSE, KARAPPUZHA
KARA, KOTTAYAM VILLAGE-686 003
- 22 P. I. RAJU
S/O. MOSA ISSAC, PLATHARAYIL HOUSE, THIRVANCHOOR KARA,
MANARKKAD VILLAGE, KOTTAYAM -686 019
- 23 PENEENAMMA
W/O. P. I. RAJU, PLATHARAYIL HOUSE, THIRVANCHOOR KARA,
MANARKKAD VILLAGE, KOTTAYAM -686 019
- 24 BABU
S/O. ULLAHANNAN KURIAN, CHERUKOTTAYIL HOUSE,
PUTHUPPALLI KARA, PUTHUPPALLI VILLAGE,
KOTTAYAM -686 011
- 25 MURALEEDHARAN A. K.
S/O. KUNJUKUNJU ACHARI, AMMAKUNNEL HOUSE,
PUTHUPPALLI KARA, PUTHUPPALLI VILLAGE,
KOTTAYAM -686 011
- 26 REJI A. K.
S/O. KUNJUKUNJU, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,



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W.P.(C) No.25175 of 2020
and connected cases

- PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 27 CHACKO ANNA
AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 28 NARAYANAN
S/O.PARAMESWARAN, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 29 RACHEL
W/O.THOMAS, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 30 ANNAMMA JOLY
AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 31 POULOSE ANNAMMA
AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 32 KUNJU KUNJU
S/O.PARAMESWARAN, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 33 CHACKO CHACKO
PATTACHERIL, PUTHUPPALLI KARA, PUTHUPPALLI VILLAGE,
KOTTAYAM -686 011
- 34 SANTHOSH
S/O.LATE JOHN, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 35 SUBHADRA GOPALAKRISHNAN
W/O.GOPALAKRISHNAN, KURUMULLUR, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 36 A.J.CHERIAN
S/O.JOHN, PUTHUPPALLI KARA, PUTHUPPALLI VILLAGE,
KOTTAYAM -686 011



W.P.(C) No.25175 of 2020
and connected cases

- 37 CHACKO
S/O.LATE JOHN, AMMAKUNNEL HOUSE, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 38 JAISON D.THARAYIL
S/O.DOMINIC, THARAYIL HOUSE, AREEPPARAMBU KARA,
MANARAKKAD VILLAGE, KOTTAYAM-686 019
- 39 SINKAN CHERIAN
S/O.THOMAS, IRAVINELLOOR KARA, EZHUMAVU, KOTTAYAM-686
019
- 40 REENA P. CHERIAN
SINKAN CHERIAN, S/O.THOMAS, IRAVINELLOOR KARA,
EZHUMAVU, KOTTAYAM-6868 019
- 41 PAPPU GOVINDAN
MALAYAM THATTAN, ELLU KALAYIL, PUTHUPPALLI KARA,
PUTHUPPALLI VILLAGE, KOTTAYAM -686 011
- 42 RAJIMON S.T.
S/O.THANKACHAN, SRAMBYKKAL HOUSE,
VADAKKUMBHAGATH -686 563
- 43 BOVAS V.M.
S/O.MOSAS, VATTAKKUNNEL, MUTTANBHARAM-686 004

BY ADVS.

SHRI.PHILIP J.VETTICKATTU
SHRI.K.S.ARUN KUMAR
SRI.JAISHANKAR V.NAIR
SHRI.SHINOJ.K.N
SRI.K.S.PRENJITH KUMAR
SMT.R.MEENAKSHI (M-1290)
SMT.BEA MARY BENNY
SMT.SAJITHA GEORGE
RAJEE P MATHEWS
SMT.AMRUTHA K P
SHRI.VIJAY SANKAR V.H.
SRI.C.K.RAPHEEQUE
SRI.K.B.NIDHINKUMAR



W.P.(C) No.25175 of 2020
and connected cases

OTHER PRESENT:

ADV. NEEMA T V, SR. GP.
ADV. SUNIL JACOB JOSE,
ADV. S SUBHASH CHAND,
ADV. P A HARISH,
ADV. N N SASI,
ADV. SANAND RAMAKRISHNAN,
ADV, K T THOMAS,
ADV. KRISHNA MANI,
ADV. M BALAGOVINDAN,
ADV. MOHAN C MENON, AMICUS CIRIAE,
ADV. K P SUDHEER, SC FOR CDB

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).1756/2024,
1814/2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY
DELIVERED THE FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 25014 OF 2021

PETITIONER :-

MUTTANNOOR SREE MUCHILOTT BHAGAVATHY TEMPLE COMMITTEE
REG.NO.KNR/CA/382/2017 MUTTANNUR, PATTANNUR.P.O,
KANNUR-670595, REPRESENTED BY ITS VICE PRESIDENT,
DINESAN.K, KARYADATH HOUSE, KLUTTIATTOOR.P.O,
MAYYIL VIZHI, KANNUR-670592.

BY ADVS.

SRI.R.KRISHNA RAJ

SMT.E.S.SONI

SMT.KUMARI SANGEETHA S.NAIR

SMT.SMT.RESMI A.

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF REVENUE, KERALA GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001.
- 2 THE DISTRICT COLLECTOR,
KANNUR, KERALA-670002.
- 3 THE DISTRICT JUDGE,
KANNUR, KERALA-670017.
- 4 KOODALI GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY, KOLOLAM, PATTANNUR.P.O,
KANNUR-670595.



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W.P.(C) No.25175 of 2020
and connected cases

- 5 PUTHULATH PUTIYAPURAYIL RAMANI,
AYILLYAM, MATTANNUR, PATTANNUR.P.O, KANNUR-670595.
- 6 THARASSERY YESODA,
THARASSERY HOUSE, MUTTANNUR, PATTANNUR.P.O,
KANNUR-670595.
- 7 PUTHUPURAYIL PRASAD, AGED 53 YEARS
S/O.THACHAMKANDY GOVINDAN, POTHİYODATH HOUSE,
MATTANNUR, PATTANNUR.P.O, KANNUR-670595.
- 8 GANGADHARAN.T,
S/O.VANIYANKANDY NARAYANI, SOUMYA NIVAS,
NEAR KEEZHALLUR VILLAGE OFFICE, THERUR,
EDAYANNUR.P.O-670595.
- 9 M.GANAGADHARAN
S/O.GOVINDAN SEEMALAYAM, MUTTANNUR PATTANNUR.P.O.,
KANNUR -670595. ADDL R9 IS IMPEADED AS PER ORDER DATED
01-07-2024 IN IA.NO.2/2023 IN WP(C)25014/2021.

BY ADVS.
SRI.P.NARAYANAN
SRI.M.SASINDRAN

OTHER PRESENT:

SRI. RASHMI K.M, SR. GP,

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD
ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND CONNECTED
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 42061 OF 2022

PETITIONERS :-

- 1 JAYACHANDRAN T, AGED 44 YEARS
S/O.SREEDHARAN NAIR, THEVARKKATTU HOUSE,
EDAKKARA P.O., KOZHIKODE- 673 616.
- 2 PRAMOD KUMAR E, AGED 49 YEARS,
S/O.RAMUTTY, EMBRALATH HOUSE,
EDAKKARA P.O., KOZHIKODE- 673616

BY ADVS.

SRI.R.KRISHNA RAJ

SMT.E.S.SONI

SMT.KUMARI SANGEETHA S.NAIR

SMT.SMT.RESMI A.

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF REVENUE (DEVASWOM), KERALA GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM - 695 001
- 2 DISTRICT COLLECTOR,
CIVIL STATION, ERANHIPPALAM, KOZHIKODE, KERALA 673020
- 3 DISTRICT JUDGE,
DISTRICT COURT, MANANCHIRA, KOZHIKODE, KERALA 673032



W.P.(C) No.25175 of 2020
and connected cases

- 4 NELLOOLI THRIKKOVIL SIVA KSHETHRA COMMITTEE
REPRESENTED BY ITS SECRETARY, HARIDASAN V.,
EDAKKARA P.O., CHELANNUR (VIA), KOZHIKODE - 673 616
- 5 RADHAMMA T., AGED 69 YEARS,
D/O.MALU AMMA, ANIL NIVAS, EDAKKARA.P.O.,
CHELANNUR VIA, KOZHIKODE 673 616
- 6 VILASINI AMMA, AGED 65 YEARS,
D/O. MALU AMMA, THOLOTH HOUSE, EDAKKARA.P.O.,
CHELANNUR VIA, KOZHIKODE - 673 616
- 7 PREMALATHA AMMA T., AGED 63 YEARS,
D/O.MALU AMMA, THOLOTH HOUSE, EDAKKARA P.O.,
CHELANNUR VIA, KOZHIKODE - 673 616.

BY ADVS.

SHRI.G.SREEKUMAR (CHELUR)
SRI.R.BINDU (SASTHAMANGALAM)
SRI.P.N.SREENIVASAN
SHRI.G.RAJAGOPAL (KUMMANAM)
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD
ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND CONNECTED
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 4568 OF 2023

PETITIONER :-

PARAKKODUM KAALI KAAVU SAMRAKSHANA SAMITHI
REPRESENTED BY ITS SECRETARY
N.N. KESAVAN NAMPOOTHIRI, AGED 40 YEARS
S/O.N.N.NARAYANAN NAMBOOTHIRI NENMENI MANA, CHENGARA,
PATTIMATTOM.P.O. ERNAKULAM, PIN - 683562

BY ADVS.
SMT.SMT.RESMI A.
SRI.R.KRISHNA RAJ
SMT.KUMARI SANGEETHA S.NAIR
SMT.E.S.SONI
SRI.R.PRATHEESH (ARANMULA)

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
REVENUE DEPARTMENT (DEVASWOM), KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 DISTRICT COLLECTOR
FIRST FLOOR OF CIVIL STATION, KAKKANAD,
ERNAKULAM, KERALA, PIN - 682030
- 3 DISTRICT JUDGE
DISTRICT AND SESSIONS COURT, PARK AVENUE ROAD,
ERNAKULAM, NEAR MAHARAJAS COLLEGE, KOCHI,



W.P.(C) No.25175 of 2020
and connected cases

KERALA, PIN - 682011

- 4 **EXECUTIVE ENGINEER
PWD, NEAR REST HOUSE, TH OTTUMKAL UNKALP E EDIKA,
MUVATTUPUZHA- 686 661,**
- 5 **ASSISTANT ENGINEER
PWD ROAD SECTION ERNAKULAM - 682 030**
- 6 **KUNNATHUNAD GRAMA PANCHAYATH REPRESENTED BY ITS
SECRETARY, KUNNATHUNADU GRAMA PANCHAYATH OFFICE
KAKKANAD - PALLIKARA ROAD, PALLIKKARA, KOCHI,
PIN - 683565**
- 7 **ABDUL KHADER
VETTUKATTIL HOUSE CHENGARA, PATTIMATTOM. P. O.,
ERNAKULAM, PIN - 683562**
- 8 **MAIDEEN
VETTUKATTIL HOUSE CHENGARA, PATTIMATTOM. P.O.,
ERNAKULAM, PIN - 683562**
- 9 **MOHAMMED
VETTUKATTIL HOUSE CHENGARA, PATTIMATTOM.P. O.,
ERNAKULAM - 683 562**

**BY ADVS.
SMT.NEEMA T.V., SR.GP
DR.ABRAHAM P.MEACHINKARA, SC**

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:**



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 12581 OF 2023

PETITIONER :-

AMAMANGALAM SREE MAHAVISHNU KSHETHRA SAMRAKSHANA
SAMITHI REG NO.262/80
REPRESENTED BY ITS PRESIDENT PADMANABHAN.T,
AGED 67 YEARS, S/O.MADHAVAN NAIR, THERIYIL HOUSE,
KAKKOOR.P.O. KOZHIKODE, PIN - 686662

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI
SMT.KUMARI SANGEETHA S.NAIR
SMT.SMT.RESMI A.
SRI.R.PRATHEESH (ARANMULA)

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
DEPARTMENT OF REVENUE (DEVASWOM) KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 DISTRICT COLLECTOR
CIVIL STATION, ERANHIPPALAM KOZHIKODE,
KERALA, PIN - 673020
- 3 DISTRICT JUDGE
DISTRICT AND SESSIONS COURT, COURT ROAD,



W.P.(C) No.25175 of 2020
and connected cases

MANANCHIRA, KOZHIKODE, KERALA, PIN - 673032

- 4 KAKKUR GRAMA PANCHAYATH
GRAMA PANCHAYATH OFFICE, KAKKUR,
KOZHIKODE, PIN - 673613
REPRESENTED BY ITS SECRETARY
- 5 O.J.CHINNAMMA
W/O.RAVEENDRAN SOORYA MANZIL, THALAKULATHOOR,
KOZHIKODE, PIN - 673317
- 6 ARUN RAVEENDRAN
S/O.O.J.CHINNAMMA, NAKSHATHRA, THALAKULATHOOR,
KOZHIKODE, PIN - 673317
- 7 V.V. SABU
VALLIKKUZHI MATTATHIL KUTHIRAVATTOM P.O., KOZHIKODE,
PIN - 673016
- 8 SHIBU CHACKO
THRIMOORTHI APARTMENTS 5D, VTH FLOOR, THOTTUVATHALA
NOW RESIDING AT NUHUR, MUMBAI, PIN - 400080
- 9 MOOSA KOYA
CHALIL HOUSE S/O.MARAYKKAR KUTTI PARANNOOR.P.O.
NARIKUNI, KOZHIKODE-, PIN - 673585
- 10 JAMEELA
W/O.JABBAR, PUTHALATHUKANDI, KAKKUR P.O., KOZHIKODE,
PIN - 673613
- 11 AJITH
S/O. SREEDHARAN THAMBAN SREELAKSHMI, KAKKUR,
KOZHIKODE, PIN - 673613
- 12 JYOTHI SANKAR
W/O. AJITH SREELAKSHMI, KAKKUR, KOZHIKODE, PIN - 673613
- 13 LEJI .C.K
D/O.KESAVAN, SREEPADAM, KAKKUR P.O., KOZHIKODE,
PIN - 673613



W.P.(C) No.25175 of 2020
and connected cases

14 UNNIKRISHNAN.K
MANAGING DIRECTOR, TRENDS BABY SHOP PVT.LTD. 1/1/90 J6,
DAVOOD CHAMBER, WEST HILL, CHUNGAM, KOZHIKODE,
PIN - 673005

BY ADVS.
SMT.NEEMA T.V. , [SR.GP](#)
SRI.VINOD SINGH CHERIYAN
SRI.P.A.HARISH
SHRI.SRINATH GIRISH
SHRI.K.P.SUDHEER
SHRI.N.N.SASI
SHRI.V.V.SURENDRAN
SMT.ASWATHI C.
SHRI.SHERRY M.V.
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.P.JERIL BABU

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 16048 OF 2023

PETITIONER :-

ABHIDEV.S, AGED 30 YEARS
S/O.SAJI.P., SARANAM HOUSE, KALANJOOR.P.O.
PATHANAMTHITTA, PIN - 689694

BY ADVS.
SMT.SMT.RESMI A.
SRI.R.KRISHNA RAJ
SMT.KUMARI SANGEETHA S.NAIR
SMT.E.S.SONI
SRI.R.PRATHEESH (ARANMULA)

RESPONDENTS :-

- 1 TRAVANCORE DEVASWOM BOARD - TDB
DEVASWOM HEAD QUARTERS, NANDANCODE,
THIRUVANANTHAPURAM, PIN - 695003
REPRESENTED BY ITS SECRETARY
- 2 DISTRICT JUDGE
DISTRICT AND SESSIONS COURT, PATHANAMTHITTA,
PIN - 689645
- 3 THRIKKALANJOOR MAHADEVA SEVA SANGHOM TRUST
REG NO.155/1982 REPRESENTED BY ITS SECRETARY
KALANJOOR MURI, KALANJOOR VILLAGE, PATHANAMTHITTA,
PIN - 689694



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W.P.(C) No.25175 of 2020
and connected cases

- 4 THRIKKALANJOOR SREE MAHADEVAR PRIVATE DEVASWOM TRUST
 @SANKARAPURATH MUKKALVATTOM DEV
 REPRESENTED BY ITS CHAIRMAN RAMARARU VASUDEVAN POTTY ,
 PLASTHAANATH MADOM KALANJOOR MURI, KALANJOOR VILLAGE,
 PATHANAMTHITTA, PIN - 689694

- 5 RAMARARU VASUDEVAN POTTY
 PLASTHAANATH MADOM KALANJOOR VILLAGE, PATHANAMTHITTA,
 PIN - 689694

BY ADVS.
SRI.G.SANTHOSH KUMAR (P).
SRI.P.B.SAHASRANAMAN
SRI.T.S.HARIKUMAR
SHRI.SANAND RAMAKRISHNAN

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 20146 OF 2023

PETITIONER :-

VANIYANNUR SHIVA SUBRAMANIYA SWAMY KSETHRAM
BHARATH KSETHRA BHOOMI SAMRAKSHANA SAMITHI REG NO.
11/2017 VANIYANNUR, IRINGAVOOR- P.O, TIRUR, PIN 676103
REPRESENTED BY ITS PRESIDENT A. APPUKUTTAN

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI
SMT.KUMARI SANGEETHA S.NAIR

RESPONDENTS :-

- 1 DISTRICT COLLECTOR
COLLECTORATE MALAPPURAM, CONFERENCE HALL,
COLLECTORATE RD, MALAPPURAM, PIN - 676505
- 2 DISTRICT JUDGE
DISTRICT COURT, COURT COMPLEX, MANJERI
MALAPPURAM DISTRICT, PIN - 676121
- 3 INTEGRATED CHILD DEVELOPMENT SERVICE OFFICE (ICDS)
KARINKAPPARA., THENNALA P.O, MALAPPURAM, PIN - 676508
REPRESENTED BY ITS PROJECT OFFICER.
- 4 VILLAGE OFFICER



W.P.(C) No.25175 of 2020
and connected cases

VILLAGE OFFICE, CHERIYAMUNDAM, TIRUR, MALAPPURAM,
PIN - 676101

- 5 CHERIYAMUNDAM GRAMA PANCHAYATH
REPRESENTED BY ITS SECRETARY, CHERIYAMUNDAM, TIRUR,
MALAPPURAM, PIN - 676101
- 6 DIRECTOR
DIRECTORATE OF VIGILANCE AND ANTI CORRUPTION BUREAU,
P.M.G., VIKAS BHAVAN, LAW COLLEGE ROAD, PALAYAM .P.O.,
THIRUVANATHAPURAM, PIN - 695001
- 7 KOYA
S/O.ALAVI, KANNETHU HOUSE, VANIYANNUR, IRINGAVOOR- P.O.,
TIRUR, MALAPPURAM, PIN - 678103
- 8 SAJUDEEN
PALLIKKALAKATHU HOUSE, VANIYANNUR, IRINGAVOOR-P.O.,
TIRUR, MALAPPURAM, PIN - 676103
- 9 ABDULLA
VARIKOTTIL HOUSE, VANIYANNUR, IRINGAVOOR-P.O., TIRUR,
MALAPPURAM, PIN - 676103
- 10 ASHARAF
KUNNATHUPARAMBIL, VANIYANNUR, IRINGAVOOR-P.O., TIRUR,
MALAPPURAM, PIN - 676103
- 11 DAVOOD
MACHINCHERY, VANIYANNUR, IRINGAVOOR-P.O., TIRUR,
MALAPPURAM, PIN - 676103
- 12 JABBAR
AMBALAPARAMBIL HOUSE, VANIYANNUR, IRINGAVOOR-P.O.,
TIRUR, MALAPPURAM, PIN - 676103
- 13 MUHAMMAD KASSIM
KANNETHUTHODIYIL, VANIYANNUR, IRINGAVOOR-P.O., TIRUR,
MALAPPURAM, PIN - 676103
- 14 NIZAR
KALLERY HOUSE, KOTTU-T.S. ROAD, TIRUR-P.O., MALAPPURAM,



W.P.(C) No.25175 of 2020
and connected cases

PIN - 676101

15 MUHAMMAD KUTTY
S/O.SAID ALAVI, THARAYILPARAMBIL HOUSE, VANIYANNUR,
IRINGAVOOR-P.O., TIRUR, PIN - 676101

ADDL.16 K.C. UNNIANUJAN RAJA,
ZAMOORIN RAJA OF CALICUT, AYODHYA APARTMENT,
THIRUVANNOOR, KOZHIKODE-673029

IS IMPEADED AS ADDITIONAL R16 AS PER THE ORDER DATED
24.07.2023 IN I.A. NO.1/2023 IN WP(C) 20146/2023.

BY ADVS.

SRI.M.MUHAMMED SHAFI
SRI.P.K.MOHAMED JAMEEL
SHRI.K.SUJAI SATHIAN
SHRI.K.P.BHAGYESH
SMT.PREETHI. P.V.
SRI.M.V.BALAGOPAL
SMT.MARY LIYA SABU
SMT.GOURI MEEMPAT
SMT.SANGEETHA SREEKUMAR
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 20698 OF 2023

PETITIONER :-

SHAJI. C, AGED 48 YEARS
S/O.GOVINDAN, CHERUKANDATH HOUSE, CHIRAKKAL P.O.,
TANOOR, MALAPPURAM,, PIN - 676302

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI
SMT.KUMARI SANGEETHA S.NAIR

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF REVENUE (DEVASWOM) KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 DISTRICT COLLECTOR
DISTRICT COLLECTORATE, MALAPPURAM, PIN - 676553
- 3 DISTRICT JUDGE
DISTRICT COURT COURT COMPLEX , MANJERI, MALAPPURAM.,
PIN - 676121
- 4 CHIRACKAL BHAGAVATHY KSHETRA SAMRAKSHANA SAMITHI
CHIRACKAL, TANUR, MALAPPURAM REPRESENTED BY ITS
PRESIDENT, VELAYUDHAN . O, PIN - 676315



W.P.(C) No.25175 of 2020
and connected cases

- 5 SWAPNA SANEESH KUMAR,
D/O KUMARAN KANJANGAD, VIKAS HOUSE, KANJANGAD P.O.,
KASARGOD DISTRICT, PIN - 671315
- 6 SANEESH KUMAR,
S/O.SHANKARAN, AGED 61 YEARS, VALIYAPARAMBIL,
VIKAS HOUSE, KANJANGAD P.O., KASARGOD - 671 315
- 7 MOHANAN,
S/O.KARUPPAN ERANJIKKAL (H), RAYIRIMANGALAM,
AMSHAM DESOM, TANOOR P.O., CHIRACKAL, MALAPPURAM,
PIN - 676302
- 8 SANTHA,
W/O.KARUPPAN, MEENODATHIL (H), PARIYAPURAM P.O.,
TANOOR, MALAPPURAM, PIN - 676321
- 9 GIRIJA,
D/O ERANJIKKAL KARUPPAN, UNICHUNDAN VEEDU,
PARIYAPURAM DESOM, NEDUVA P.O., PARAPPANGADI,
MALAPPURAM, PIN - 676303
- 10 LEKSHMI,
MATTUMMEL(H), RAYIRIMANGALAM, TANOOR P.O.,
CHIRACKAL, MALAPPURAM, PIN - 676303
- 11 UNNI,
S/O KARUPPAN, ERANJIKAL, RAYIRIMANGALAM, TANUR P.O.,
CHIRACKAL, MALAPPURAM, PIN - 676302
- 12 DEVAKI
AGED 62 YEARS
D/O KRISHNANKUTTY, PALLIKAL (H), RAYIRIMANGALAM,
TANOOR P.O., CHIRACKAL, MALAPPURAM, PIN - 676302
- 13 LIJU
AGED 47 YEARS
S/O BHASKARAN, PALLIKAL (H), RYIRIMANGALAM,
TANOOR P.O., CHIRACKAL, MALAPPURAM, PIN - 676302
- 14 SHAJI,



W.P.(C) No.25175 of 2020
and connected cases

S/O NARAYANAN, KONDATHOM VEETIL, RAYIRIMANGALAM,
TANOOR P.O., CHIRACKAL, MALAPPURAM, PIN - 676302

15 VIJAYALEKSHM
D/O NARAYANAN, KONDOTHAM VEETIL, RAYIRIMANGALAM,
TANOOR P.O, CHIRACKAL, MALAPPURAM, PIN - 676302

16 GOPALAN
AGED 70 YEARS
S/O NARAYANAN, RAYIRIMANGALAM, TANOOR P.O.,
CHIRACKAL, MALAPPURAM, PIN - 676302

17 DAMODHARAN,
S/O NARAYANAN, VEERAMBIL (H), TANOOR P.O.,
CHIRACKAL, MALAPPURAM, PIN - 676302

18 BEENA
D/O KUNJIMON, CHEMBANS (H), RAYIRIMANGALAM,
TANOOR P.O., CHIRACKAL, MALAPPURAM, PIN - 676302

19 VISWANATHAN NAIR
S/O GOPALAN NAIR, MANGERI (H), RAYIRIMANGALAM,
TANOOR P.O., CHIRACKAL, MALAPPURAM, PIN - 676302

ADDL.20 RAMAN NAMOOTHIRIPPAD,
ALAMKULAM MANA, PERINTALMANNA, CHERUKARA P.O
MALAPPURAM- 679340

(IS IMPLEADED VIDE ORDER DATED 19-09-2023 IN IA 1/23 IN
WPC 20698/2023)

ADDL.21 PUSHPALATHA,
W/O.GANESAN, PALAKKAT, OTHANOR P.O, CHIRACKAL,
TANUR, MALAPPURAM, PIN-676 302

(IS IMPLEADED AS PER ORDER DATED 18.07.2024 IN IA
NO.1/2024 IN WP(C))

BY ADVS.
SHRI.RAJEESH V.R.
SHRI.M.GOPIKRISHNAN NAMBIAR



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

SRI.V.VISAL AJAYAN
SHRI.THAREEQ ANVER
SRI.M.DEVESH
SHRI.RAJESH KUMAR R.
SHRI.K.JOHN MATHAI
SRI.JOSON MANAVALAN
SRI.KURYAN THOMAS
SHRI.PAULOSE C. ABRAHAM
SHRI.RAJA KANNAN
KUM.K.SALMA JENNATH
SMT.K.C.KHAMARUNNISA
SRI.ARUN CHAND
SHRI.RASSAL JANARDHANAN A.
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 23974 OF 2023

PETITIONER :-

DINESH KUMAR. C, AGED 44 YEARS
S/O. CHANDRASEKHARAN NAIR, OLICKAL, VAIPUR.P.O.
MALLAPPALLY, PATHANAMTHITTA, PIN - 689588

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
DEPARTMENT OF REVENUE (DEVASWOM) KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 THE DISTRICT COLLECTOR
2ND FLOOR, DISTRICT COLLECTORATE PATHANAMTHITTA KERALA,
PIN - 689645
- 3 TRAVANCORE DEVASWOM BOARD
DEVASWOM HEADQUARTERS, NANTHANCOD, KAWDIAR P.O.,
THIRUVANANTHAPURAM, PIN - 695003
REPRESENTED BY ITS SECRETARY
- 4 THE SPECIAL TAHSILDAR (LAND CONSERVANCY)



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

DEVASWOM HEAD QUARTERS TRAVANCORE DEVASWOM BOARD,
NANTHANCODE, THIRUVANATHAPURAM, PIN - 695003

5 SELIN JOHN
W/O. MATHEW JOHN, ADIPUZHA, VAIPUR P.O., MALLAPPALLY,
PATHANAMTHITTA, PIN - 689588

BY ADVS.
SRI.G.SANTHOSH KUMAR (P).
SRI.K.T.THOMAS
SHRI.MATHEW BOB KURIAN
SRI.NIKHIL BERNY
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 29530 OF 2023

PETITIONERS :-

- 1 ABHIJITH VIJAYAN, AGED 34 YEARS
S/O.D.VIJAYA KUMAR VIRUTHIYIL HOUSE, KULATHUR P.O.,
VAIPUR, MALLAPPALLY, PATHANAMTHITTA, PIN - 689588
- 2 UDAYAN. A.M., AGED 50 YEARS
S/O.MADHAVAN AANACHAL HOUSE, NEDUMPILLI,
THATHAPPILLI P.O., ERNAKULAM, PIN - 683520

BY ADV SMT.SMT.RESMI A.

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF REVENUE (DEVASWOM) KERALA GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 2 THE DISTRICT COLLECTOR
2ND FLOOR, DISTRICT COLLECTORATE, PATHANAMTHITTA,
PIN - 689645
- 3 TRAVANCORE DEVASWOM BOARD
DEVASWOM HEAD QUARTERS, NANTHANCOD, KAWDIAR P.O.,
THIRUVANANTHAPURAM, PIN - 695003



W.P.(C) No.25175 of 2020
and connected cases

REPRESENTED BY ITS SECRETARY,

- 4 THE SPECIAL THAHSILDAR (LAND CONSERVANCY)
DEVASWOM HEAD QUARTERS, NANTHANCODE,
KAWDIAR P.O., THIRUVANANTHAPURAM, PIN - 695003
- 5 THE DEVASWOM COMMISSIONER
TRAVANCORE DEVASWOM BOARD, DEVASWOM BUILDINGS,
NANTHANCODE, THIRUVANANTHAPURAM, PIN - 695005
- 6 SELIN JOHN
W/O.MATHAI JOHN, ADIPUZHA (H), VAIPUR P.O.,
MALLAPPALLY, PATHANAMTHITTA, PIN - 689588

BY ADVS.
SRI.G.SANTHOSH KUMAR (P).
SRI.K.T.THOMAS
SRI.NIKHIL BERNY

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 36697 OF 2023

PETITIONER :-

AGHORI SEVA SANGHOM

REPRESENTED BY ITS PRESIDENT SHEEJA A.S, AGED 42 YEARS,
W/O. BAIJU S BAIJU BHAVANOM, EDAKKIDAM P.O., EZHUKONE,
KOLLAM, PIN - 691505

BY ADVS.

SRI.R.KRISHNA RAJ

SMT.E.S.SONI

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
DEPARTMENT OF REVENUE (DEVASWOM) KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 THE DISTRICT JUDGE
CIVIL STATION BUILDING KOLLAM, PIN - 691013
- 3 THE DISTRICT COLLECTOR
CIVIL STATION ROAD KAANKATHU MUKKU KOLLAM, PIN - 691013
- 4 TRAVANCORE DEVASWOM BOARD
DEVASWOM HEADQUARTERS, NANTHANCODE, KAWDIAR P.



W.P.(C) No.25175 of 2020
and connected cases

THIRUVANANTHAPURAM, PIN - 695003
REPRESENTED BY ITS SECRETARY

- 5 DEVASWOM COMMISSIONER
DEVASWOM HEADQUARTERS, NANTHANCOD, KAWDIAR P.O.,
THIRUVANANTHAPURAM, PIN - 695003
- 6 ANOOR GURUNADHANMUKAL SREE SIVA KSHETRA TRUST
EDAKKIDAM P.O., EZHUKONE, KOLLAM, PIN - 691505
REPRESENTED BY ITS SECRETARY
- 7 ANIMON P
C/O BINDHU THADATHIVILA VEEDU EDAKKIDOM P.O.,
KAREEPRA KOTTARAKKARA, KOLLAM, PIN - 691505
- 8 ARUN R
S/O RAMACHANDRAN K ARUN NIVAS, EDAKKADOM EZHUKONE,
KOLLALM, PIN - 691505

BY ADVS.
SHRI.G.BIJU, SC, TRAVANCORE DEVASWOM BOARD
SHRI.AKHIL SURESH
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 1756 OF 2024

PETITIONER :-

VELAYUDHAN.O, AGED 58 YEARS
S/O KARUPPAN, OTHAVANCHERRI, PANANGATTOOR P.O,
MALAPPURAM, PIN - 676302

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI
SHRI.BALASUBRAMANIAM R.

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT REVENUE
(DEVASWOM) DEPARTMENT SECRETARIAT, THIRUVANANTHAPURAM,
PIN - 695001
- 2 DISTRICT JUDGE MALAPPURAM
DISTRICT COURT, COURT COMPLEX, MANJERI
MALAPPURAM DISTRICT, PIN - 676121
- 3 DISTRICT COLLECTOR
COLLECTRATE MALAPPURAM, PIN - 676505
- 4 SREE KATTUVACHIRA BHAGAVATHY KSHETRA



W.P.(C) No.25175 of 2020
and connected cases

**SAMRAKSHNA SAMITHI, REG NO 248/77, VELIMUKKU SOUTH P.O,
MALAPPURAM, PIN - 676317
REPRESENTED BY ITS PRESIDENT**

- 5 **A. BALAKRISHNAN ARAINGADU
DEEPTHI, POOTHERIVALAPPIL, VELIMUKKU.P.O,
MALAPPURAM, PIN - 676317**
- 6 **SAJEEDRAN, AGED 70 YEARS,
KATTUVACHIRAKKAL HOUSE, VELIMUKKU SOUTH P.O,
MALAPPURAM, PIN - 676317**
- 7 **CHANDRAMATHI
W/O SETHU MADHAVAN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 8 **SUBHASH, AGED 55 YEARS,
S/O SETHUMADHAVAN KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 9 **SUDHISH, AGED 32 YEARS,
S/O SETHUMADHAVAN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 10 **SAJINI, AGED 30 YEARS,
D/O SETHUMADHAVAN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 11 **KAMALA
D/O VELUKUTTY AAVEN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 12 **SREENIVASAN, AGED 58 YEARS,
S/O VELUKUTTY AAVEN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 13 **PADMINI
D/O VELUKUTTY AAVEN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317**
- 14 **RAVEENDRAN**



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

S/O VELUKUTTY AAVEN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O MALAPPURAM, PIN - 676317

15 SUSHEELA
D/O VELUKUTTY AAVEN, KATTUVACHIRAKKAL HOUSE,
VELIMUKKU SOUTH P.O, MALAPPURAM, PIN - 676317

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 1814 OF 2024

PETITIONER :-

SUJESH RAJ, AGED 42 YEARS
S/O. JAYARAJAN VALIAMMAKANDI, THALAKULATHOOR P.O.
KOZHIKODE, PIN - 673317

BY ADVS.
SRI.R.KRISHNA RAJ
SMT.E.S.SONI

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
REVENUE (DEVASWOM) DEPARTMENT KERALA GOVERNMENT
SECRETARIAT THIRUVANANTHAPURAM, PIN - 695001
- 2 DISTRICT COLLECTOR
KOZHIKODE COLLECTORATE CIVIL STATION P.O.
KOZHIKODE, PIN - 673020
- 3 THE LAND TRIBUNAL, KOZHIKODE
WAYANAD ROAD, CIVIL STATION ERANHIPPALAM KOZHIKODE,
PIN - 673020



W.P.(C) No.25175 of 2020
and connected cases

- 4 THE DISTRICT JUDGE
COURT RD, MANANCHIRA, KOZHIKODE, KERALA, PIN - 673032
 - 5 RADHAKRISHNAN MOOSATH
AMBAGAPPURATH ILLOM THALAKKULATHOOR P.O. KOZHIKODE,
PIN - 673317
 - 6 VELLIKALAKULANGARA VETTAKKORUMAKAN KSHETRA SAMRAKSHANA
SAMITHI, REPRESENTED BY ITS PRESIDENT, THALAKULATHOOR,
KOZHIKODE, PIN - 673317
 - 7 UNNI NAIR
S/O. PADMANABHAN MADATHIL, THALAKULATHOOR P.O.
KOZHIKODE, PIN - 673317
 - 8 DHANYA RAJ
MADATHIL, THALAKULATHOOR P.O. KOZHIKODE, PIN - 673317
 - 9 GEETHA
W/O. POOKKOTT ALANCHERY MANOHARAN PATHRONI NAGAR ROAD,
MARYKUNNU P.O. KOZHIKODE, PIN - 673012
 - 10 SREEMATHI
W/O. PATERI PEETHAMBARAN FLORIKKAN HILL ROAD,
MALAPPARAMBA KOZHIKODE, PIN - 673009
- BY SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:33670

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W.P.(C) No.25175 of 2020
and connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 6TH DAY OF APRIL 2026 / 16TH CHAITHRA, 1948

WP(C) NO. 25867 OF 2024

PETITIONER :-

SREE MUTHARAMMAN & SREE BHOOTHAMMAN KSHETRA TRUST
REPRESENTED BY ITS SECRETARY, K. RAJAN, AGED 60,
S/O.K.KRISHNA PILLAI KUNNIL PUTHEN VEEDU,
VENGANNOOR STREET, PALLICHAL P.O. THIRUVANANTHAPURAM,
PIN - 695020

BY ADVS.
SRI.R.KRISHNA RAJ
SRI.R.PRATHEESH (ARANMULA)
SMT.E.S.SONI
SMT.SREERAJA V.
SMT.LAXMI PRIYAA N.P.

RESPONDENTS :-

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT
REVENUE (DEVASWOM) DEPARTMENT KERALA GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 2 DISTRICT COLLECTOR
2ND FLOOR, CIVIL STATION BUILDING CIVIL STATION ROAD



W.P.(C) No.25175 of 2020
and connected cases

THIRUVANANTHAPURAM, PIN - 695043

- 3 DISTRICT JUDGE
THIRUVANANTHAPURAM DISTRICT COURT CONVENT ROAD,
NEAR COURT JUNCTION VANCHIYOOR THIRUVANANTHAPURAM,
PIN - 695035
- 4 KANAKAMMA JALAJAKUMARI
W/O.K. G. SASIDHARAN PILLAI KALLUVILA VEEDU,
SIVA NAGAR-4 PUNTHALA THAZHAM, KILIKILLOOR P.O.
KOLLAM, PIN - 691014
- 5 KANAKAMMA PADMAKUMARI
W/O.R. VISWANATH VALIYAVILAKATHU VEEDU PATHANAMTHITTA,
PIN - 689645
- 6 MOHANAN VELAYUDHAN
CHALANATHALA PUTHEN VEEDU SREEDEVI NILAYAM OPP.
BALAGANAPATHI TEMPLE VEDIVACHANCOIL P.O.
THIRUVANANTHAPURAM, PIN - 695501
- 7 VISWAMBARAN
JYOTHIS NEAR BALAGANAPATHI TEMPLE VEDIVACHANCOIL P.O.
THIRUVANANTHAPURAM - 695 501.
- 8 PURUSHOTHAMAN NAIR,
JAYAMALESWARAM, VENGANOOR STREET, PALLICHAL P.O.,
THIRUVANANTHAPURAM, PIN-695 020
- (THE ADDRESS OF THE 8TH RESPONDENT IS CORRECTED AS
"PURUSHOTHAMAN NAIR, GOURI MAHESHWARAM, VENGANOOR
STREET, PALLICHAL P.O., THIRUVANANTHAPURAM-695 020" AS
PER THE ORDER DATED 08.01.2025 IN IA NO.1/2024 IN WP(C)
NO.25867/2024)
- 9 AMBIKA KRISHNA,
D/O MURUGHAN, ANANDA BHAVAN, CHALAI P.O.,
THIRUVANANTHAPURAM, PIN-695 036

(THE NAME OF THE 9TH RESPONDENT IS CORRECTED AS "AMBILI
KRISHNA, W/O ANAND, ANANDA BHAVAN, TC V 39/778(1),
CHALA P.O., THIRUVANANTHAPURAM-695 036" AS PER THE



2026:KER:33670

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ORDER DATED 08.01.2025 IN IA NO.1/2024 IN WP(C)
NO.25867/2024)

- 10 KUNJU KRISHNANADEVI P.
RAMANEEYAM VEEDU VEDIVECHANCOIL P.O.
THIRUVANANTHAPURAM, PIN - 695501
- 11 PREETHA MANOJ T R
S/O KRISHNAN REMANI RAMANEEYAM VEEDU
VEDIVECHANCOIL P.O. THIRUVANANTHAPURAM, PIN - 695501

BY ADVS.
SRI.B.KRISHNA MANI
SHRI.M.BALAGOVINDAN
SMT.N.V.SANDHYA
SMT.DHANUJA M.S
SHRI.LAL KUMAR N.
SMT.NEEMA T.V., SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 06.04.2026, ALONG WITH WP(C).25175/2020 AND
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



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COMMON JUDGMENT

**W.P.(C) Nos.25175/2020, 25014/2021, 42061/2022,
4568, 12581, 16048, 20146, 20698, 23974, 29530 & 36697 of 2023 and
1814, 25867 & 1756 of 2024**

Dated this the 6th day of April, 2026

K. V. Jayakumar, J.

These Writ Petitions are filed under Article 226 of the Constitution of India.

2. The grievance highlighted in all these Writ Petitions, in brief, is that the immovable properties of various temples were encroached by the party respondents. The official respondents are the revenue officials and the District Judges having jurisdiction.

3. The issues of fact and law involved in all these Writ Petitions are common and therefore, these Writ Petitions are disposed of by a common judgment. W.P.(C) No. 25175 of 2020 is taken as the lead case. The parties and exhibits are hereinafter referred to as in that Writ Petition, unless otherwise specified.

4. Sri. Krishnaraj, the learned counsel for the Writ Petitioners, submitted that the revenue records, like settlement registers as well as the BTRs,



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would clearly indicate that the properties belong to the temples, but the revenue officials, the District Collector and his subordinates, are not taking any steps to remove the party respondents who have encroached into the temple land.

5. Smt. Resmi A., the learned counsel for the petitioner in WP(C) Nos. 42061/2022, 4568/2023, 12581/2023, 16048/2023 and 29530/2023, advanced contentions similar to those advanced in the connected cases.

6. The learned counsels have placed reliance on the judgment of the Apex Court in **A.A Gopalakrishnan v. Cochin Devaswom Board and Others**¹ and submitted that the properties of the deities are to be protected and safeguarded by their trustees/archakas/shebaites/employees. The learned counsel submitted that once there is an entrustment of property as Devaswom property, it would always remain as Devaswom property. Further, it is submitted that 'Devaswom' means the property of the deity.

7. The learned counsel would further argue that the deity being a perpetual minor, the property once entrusted to the deity cannot be taken back by executing any documents. The learned counsels have placed reliance on the judgment in **Nandakumar v. District Collector**² in support of their argument. The learned counsel for the petitioners would further submit that the Government as well as the courts are legally bound to protect the interests of the deity who is a perpetual minor. According to the learned counsels, this Court has got ample powers under Article 226 of the Constitution of India and also under the parens patriae jurisdiction to safeguard the interest of the deity.

8. The learned counsel for the petitioners has placed heavy reliance

¹ 2007 (4) KLT 965

² 2018 (1) KLT 1019



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on the decision of the Apex Court dated 05/07/2018 in W.P.(C)No.649 of 2018, **Mrinalini Padhy v. Union of India**³, wherein the Apex Court held that the protection of assets of the shrines, irrespective of the religion, is a matter for consideration not only for the State Government, Central Government but also for the Courts.

9. The learned counsel has pointed out that the revenue officials are not taking any steps to recover the properties of the Devaswom which were encroached by the party respondents invoking the provisions of the Kerala Land Conservancy Act, 1957.

10. It is with these assertions, the petitioner in W.P.(C) No. 25175 of 2020 approached this Court seeking the following reliefs:

- a. "quash Exhibits.P-2 to P-38 pattayams issued to respondents by the issue of a writ of certiorari or such other writ or order or direction.
- b. direct respondents 1 to 4 to remove all the encroachment in the property having an extent of 5.20 acres situated in Survey Numbers 489/4 and 490/1 of Puthuppalli Village belongs to deities of Kodumkali, Bhadrakali and Durga of Kalarickal Bhagavathi Temple under the provisions of Land Conservancy Act and protect the assets of the deity as directed by the Supreme Court in W.P.(C).No.649/2018 dated 05.07.2018 by issue of writ of mandamus or such other writ or order or direction.
- c. direct the 2nd respondent to consider Exhibit P-40 as directed by the Apex Court in W.P.(c).No.649/2018 dated 05.07.2018 and file a report before this Hon'ble Court by the issue of an appropriate writ or order or direction."

³ 2018 SCC OnLine SC 667



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11. Similar reliefs have been sought in all other Writ Petitions with a view to issue directions to the revenue officials to oust the encroachers/the party respondents from the Devaswom properties.

12. Smt. Neema T.V., the learned Senior Government Pleader would submit that the petitioners have no locus standi to file Writ Petitions of this nature. In the Writ Petitions, it is not stated in which capacity they have filed the Writ Petitions. The learned Government Pleader would further submit that the Writ Petition is not maintainable as the provisions of the Land Conservancy Act, cannot be invoked for evicting the encroachments of the properties of the private temples. The temples covered in all these Writ Petitions are private temples.

13. The learned Government Pleader would further point out that the Ooralans/ trustees of the temples were not arrayed as parties to the Writ Petitions. Therefore, the Writ Petition is bad for non-joinder of necessary parties. The learned Government Pleader would further submit that the judgment in **Mrinalini Padhi** (supra) is not applicable to private temples. The learned counsel has pointed out that the general guidelines issued by the Apex Court were made in a different context.

14. The learned counsel appearing for the party respondents would submit that they have been in possession of the properties for the past several decades and they have title deeds, purchase certificates and other documents in their possession to prove their title. They have not encroached into the property of the temples. The learned counsel would also submit that the provisions of the Land Conservancy Act, cannot be invoked to evict them. The guidelines issued by the Apex Court in **Mrinalini Padhi** (supra) are not



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applicable to the facts and circumstances of the instant case.

15. From among the rival submissions, the following issues arise for our consideration:

- (i) Whether the Writ Petitions are maintainable?
- (ii) Whether the Writ Petitions are bad for non-joinder of necessary Parties?
- (iii) Whether the directives issued in **Mrinalini Padhi** (supra) are applicable to private temples which are not coming under the control of the Devaswom Boards?
- (iv) Whether the provisions of the Land Conservancy Act could be invoked to evict an occupant of a property belong to a private temple ?

Judicial Evaluation

16. The learned counsel for the official respondents as well as the party respondents have raised certain preliminary objections as to the maintainability of the Writ Petitions. The first objection is that the Writ Petitions are filed without impleading the necessary and proper parties. All these temples whose properties were allegedly encroached by the party respondent are private temples. The Government or the Devaswom Boards have no control over the affairs of those temples. According to the learned counsel for respondents, the Writ Petitions have to be dismissed on the sole ground.

17. In most of the Writ Petitions, the party respondents have raised this preliminary objection as to the non-joinder of necessary and proper parties. No steps were taken by the Writ Petitioners to implead the Ooralans or



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Trustees of the temples in the party array.

18. In **Udit Narain Singh Malpaharia v. Additional Member Board of Revenue, Bihar and Another**⁴, the Apex Court categorised a necessary party and proper party as follows:

“7.....A necessary party is one without whom no order can be made effectively; a proper party is one in whose absence an effective order can be made but whose presence is necessary for a complete and final decision on the question involved in the proceeding.”

19. In **Poonam v. State of U. P. and Others**⁵, the Apex Court observed that the basic principle behind the doctrine of natural justice, that no order should be passed behind the back of a person who is to be adversely affected by the order. The principle behind proviso to Order I R.9 that the Code of Civil Procedure enjoins it and the said principle is also applicable to the writs.

20. The Apex Court in **Vishnu Vardhan @ Vishnu Pradhan v. State of Uttar Pradesh**⁶, observed that insofar as writ proceedings are concerned, it is no longer res integra that any order made on a writ petition affecting the interest of a party who has not been arrayed as a respondent could be invalidated on the ground of breach of natural justice. The principle behind the proviso to O.1 R.9 that the Code of Civil Procedure enjoins it and the said principle is also applicable to the writs.

21. The Apex Court in the above judgments has made it clear that a suit or proceedings must fail for want of necessary parties. In the instant case, the Ooralans/the persons in charge of the affairs of the temple are necessary

⁴ AIR 1963 SC 786

⁵ 2016 (2) SCC 779

⁶ 2025 KHC 6630



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parties to the Writ Petitions. In their absence, an effective adjudication of the lis may not be possible.

22. The second submission by the learned counsel for the respondents is that the directions issued by the Hon'ble Apex Court in **Mrinalini Padhi** (supra), are not applicable to the facts and circumstances of the instant cases. The relevant paragraphs of **Mrinalini Padhi** (supra) are extracted hereunder for easy reference:

"10. Section 92 of the Code of Civil Procedure permits a Court also to issue direction for making a scheme or making an arrangement for any charitable or religious institution. Accordingly, we direct that if any devotee moves the jurisdictional District Judge throughout the India with any grievance on the above aspect, the District Judge may either himself/herself or by assigning the issue/matter to any other Court under his/her jurisdiction examine above aspects and if necessary send a report to the High Court. We have no doubt that the High Court will consider these aspects in public interest in accordance with law and issue such judicial directions as becomes necessary having regard to individual fact situation."

"19. We may sum-up our directions in today's orders, in addition to the orders dated 8.6.2018, as follows:

- i) Report of the District Judge dated 26.6.2018 is accepted in principle and action to be taken by the temple administration.
- ii) District Judge, Puri may send further report, if any by 31.8.2018, preferably by e-mail.
- iii) The State Government may submit report of the Committee constituted by it on or before 31.8.2018.
- iv) The Central Government may constitute its Committee, as already directed, within two weeks from today and place its interim report on record of this Court on or before 31.8.2018.
- v) Copy of the Report of the District Judge may be placed on the websites of the temple management, Ministry of Culture and website of



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the Supreme Court for two weeks.

vi) The directions in the order dated 8.6.2018 may be complied with by all concerned and non-compliance thereof may be reported to this Court for appropriate action if necessary.

vii) The temple management may consider, subject to regulatory measures, with regard to dress code, giving of an appropriate declaration or compliance with other directions, permitting every visitor irrespective of his faith, to offer respects and to make offerings to the deity.

viii) We have noted that Hinduism does not eliminate any other belief and is eternal faith and wisdom and inspiration of centuries, as noted in earlier judgments of this Court.

ix) Difficulties faced by the visitors, deficiencies in management, maintenance of hygiene, appropriate utilization of offerings and protections of assets with regard to shrines, irrespective of religion is a matter for consideration not only for the State Government, Central Government but also for Courts. Every District Judge throughout India may examine such matters himself or through any court under his jurisdiction and send a report to the concerned High Court so that such report can be treated as PIL on the judicial side and such direction may be issued as may be considered necessary having regard to individual fact situation.

x) Learned amicus is at liberty to engage with all stakeholders and to give suggestions for bringing about improvements and also to give a report to this Court. However, this will not stand in the way of the Committee of the State Government, Committee of the Central Government or any District Judge considering matters in terms of above directions."

23. In **Mrinalini Padhi** (supra), the Apex Court has considered the issues of the visitors and the devotees with regard to the exploitative practices which were followed in Puri Shri Jangannath Temple, lack of hygiene in the said temple, etc.



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24. In **Akshay Krishnan v. State of Kerala**⁷, a Co-ordinate Bench of this Court had occasion to consider the scope, ambit and the applicability of **Mrinalini Padhi** (supra).

25. In **Akshay Krishnan** (supra), the petitioner approached this Court and filed a Writ Petition alleging mismanagement by the Temple Committee of Parappool Bhagavathy Temple, including failure to maintain the temple and its properties. The petitioner therein sought a Writ of Mandamus to compel the District Judge, Thalassery to submit a report and to direct the Temple Committee to hand over the administration of the Temple to the Ooralans.

26. While dismissing the Writ Petition, this Court observed in paragraphs 27 and 28, which reads thus:

"27. Therefore, the issue raised in Ext.P3 representation dated nil made by the petitioner before the Deputy Commissioner, Malabar Devaswom Board, which is a verbatim reproduction of Ext.P4 petition dated nil made by one Vivek V. V. before the District Judge, Thalassery relating to the dispute between Parappool Kavu Committee, in which respondents 4 and 5 herein are its Secretary and President, respectively, and the members of the Ooralan families of Parappool Bhagavathi Temple (Parappool Kavu), is beyond the scope of the general direction contained in clause (ix) of paragraph 20 of the order of the Apex Court dated 05/07/2018 in W.P.(C)No.649 of 2018 - Mrinalini Padhi (2018 SCC OnLine SC 667).

28. The question as to whether Parappool Bhagavathi Temple (Parappool Kavu), Thaliparambu is a 'religious institution', as defined in clause (15) of S.6 of the Madras Hindu Religious and Charitable Endowments Act, 1951, has to be decided by invoking the statutory remedy provided under clause (a) of S.57 of the said Act, before the Deputy Commissioner, Malabar Devaswom Board, and the decision of the Deputy Commissioner on the said dispute shall be subject to the

⁷ 2025 (3) KHC 326



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right of suit or appeal provided under S.61 and S.62 of the said Act. Similarly, the question as to whether a scheme has to be framed for proper administration of a temple, which is a 'religious institution' as defined in clause (15) of S.6 of the Act has to be decided by the Deputy Commissioner, Malabar Devaswom Board, in a proceedings initiated under S.58. The question as to whether a temple is a 'religious institution' as defined in clause (15) of S.6 of the said Act or whether a scheme has to be framed for proper administration of a temple, which is a 'religious institution' as defined in clause (15) of S.6, is beyond the scope of the general direction contained in clause (ix) of paragraph 20 of the order of the Apex Court dated 05/07/2018 in W.P.(C)No.649 of 2018 - Mrinalini Padhi (2018 SCC OnLine SC 667). Such reliefs cannot also be sought for in a writ petition filed before this Court, invoking the extraordinary jurisdiction under Art.226 of the Constitution of India."

27. In view of the judgment in **Akshay Krishnan** (supra), we are of the firm view that the general guideline issued by the Apex court in **Mrinalini Padhi** (supra) cannot be invoked to evict the occupants who allegedly encroached into the property of some private temples.

28. Last but not the least the question involved in these matters is that whether the provisions of the Land Conservancy Act can be used for evicting the occupants/alleged encroachers from the property?

29. At this juncture, it would be useful to quote the relevant provisions of the Travancore Cochin Hindu Religious Institutions Act and Madras Hindu Religious and Charitable Endowments Act.

Provisions of Travancore Cochin Hindu Religious Institutions Act

"50. Applicability of Land Conservancy Act to unassigned lands of Devaswoms under the Board.- All unassigned lands belonging to any Devaswom under the sole management of the Board shall be deemed to be the property of the Government for the purpose of the Land Conservancy Act of 1091 (IV of 1091) and all the provisions of that Act shall, so far as they are applicable, apply to such lands."



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Provisions of Madras Hindu Religious and Charitable Endowments Act

"94A. Applicability of the Kerala Land Conservancy Act, 1957.- All lands belonging to the Board and religious institutions shall be deemed to be the property of the Government for the purpose of the Kerala Land Conservancy Act, 1957 (8 of 1958) and all the provisions of that Act shall, so far as they are applicable, apply to such lands."

30. On going through the above referred provisions, it is crystal clear that the lands belonging to the Devaswom Boards alone shall be deemed to be the property of the Government for the purpose of the Land Conservancy Act, 1957.

31. In the instant Writ Petitions the petitioners have no case that any of the Temples would come within the control of the Devaswom Board. Therefore, we have no hesitation in holding that the provisions of the Land Conservancy Act could not be invoked to evict the occupants or the alleged encroachers of private temples.

32. Moreover, on going through the pleadings of the party respondents and from the submissions of the counsels, it could be seen that they are in possession of the properties for more than the past five decades. They have registered title deeds in their names and in most cases the occupants have obtained purchase certificates from the competent authorities. It seems that they are remitting land tax for the past several years.

33. This Court in **Sree Kumaramputhoor Bhagavathy Devaswom Kshethra v. Malabar Devaswom Board**⁸ observed that if the occupant is occupying the land for several decades on the strength of title deeds and purchase certificates, the Writ Court should be loath to direct the

⁸ 2026 (1) KLT 601



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competent authority under the Kerala Land Conservancy Act to order eviction.

34. In the light of the above discussion, we hold that the Writ Petitions are not maintainable. The reliefs claimed in the Writ Petitions cannot be granted. The petitioners can pursue appropriate reliefs in the competent civil courts having jurisdiction, if so advised.

In the result, the Writ Petitions are dismissed. No order as to costs.

Sd/-

**RAJA VIJAYARAGHAVAN V
JUDGE**

Sd/-

**K. V. JAYAKUMAR
JUDGE**



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APPENDIX OF WP(C) NO. 25175 OF 2020

PETITIONER EXHIBITS :-

EXHIBIT P1	COPY OF THE SETTLEMENT REGISTER
EXHIBIT P2	COPY OF THE THANDAPER NO.2753 DATED NIL
EXHIBIT P3	COPY OF THE THANDAPER NO.4260 DATED NIL
EXHIBIT P4	COPY OF THE THANDAPER NO.9312 DATED NIL
EXHIBIT P5	COPY OF THE THANDAPER NO.10510 DATED NIL
EXHIBIT P6	COPY OF THE THANDAPER NO.7357 DATED NIL
EXHIBIT P7	COPY OF THE THANDAPER NO.7358 DATED NIL
EXHIBIT P8	COPY OF THE THANDAPER NO.9845 DATED NIL
EXHIBIT P9	COPY OF THE THANDAPER NO.10427 DATED NIL
EXHIBIT P10	COPY OF THE THANDAPER NO.3381 DATED NIL
EXHIBIT P11	COPY OF THE THANDAPER NO.6930 DATED NIL
EXHIBIT P12	COPY OF THE THANDAPER NO.1024 DATED NIL
EXHIBIT P13	COPY OF THE THANDAPER NO.10038 DATED NIL
EXHIBIT P14	COPY OF THE THANDAPER NO.7109 DATED NIL
EXHIBIT P15	COPY OF THE THANDAPER NO.5867 DATED NIL
EXHIBIT P16	COPY OF THE THANDAPER NO.11464 DATED NIL
EXHIBIT P17	COPY OF THE THANDAPER NO.5304 DATED NIL
EXHIBIT P18	COPY OF THE THANDAPER NO.5270 DATED NIL
EXHIBIT P19	COPY OF THE THANDAPER NO.6723 DATED NIL
EXHIBIT P20	COPY OF THE THANDAPER NO.9889 DATED NIL
EXHIBIT P21	COPY OF THE THANDAPER NO.11952 DATED NIL
EXHIBIT P22	COPY OF THE THANDAPER NO.11111 DATED NIL
EXHIBIT P23	COPY OF THE THANDAPER NO.11625 DATED NIL



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EXHIBIT P24	COPY OF THE THANDAPER NO.63 DATED NIL
EXHIBIT P25	COPY OF THE THANDAPER NO.8588 DATED NIL
EXHIBIT P26	COPY OF THE THANDAPER NO.11585 DATED NIL
EXHIBIT P27	COPY OF THE THANDAPER NO.62 DATED NIL
EXHIBIT P28	COPY OF THE THANDAPER NO.8589 DATED NIL
EXHIBIT P29	COPY OF THE THANDAPER NO.1185 DATED NIL
EXHIBIT P30	COPY OF THE THANDAPER NO.10817 DATED NIL
EXHIBIT P31	COPY OF THE THANDAPER NO.4724 DATED NIL
EXHIBIT P32	COPY OF THE THANDAPER NO.10816 DATED NIL
EXHIBIT P33	COPY OF THE THANDAPER NO.11340 DATED NIL
EXHIBIT P34	COPY OF THE THANDAPER NO.11590 DATED NIL
EXHIBIT P35	COPY OF THE THANDAPER NO.1022 DATED NIL
EXHIBIT P36	COPY OF THE THANDAPER NO.11340 DATED NIL
EXHIBIT P37	COPY OF THE THANDAPER NO.10729 DATED NIL
EXHIBIT P38	COPY OF THE THANDAPER NO.12131 DATED NIL
EXHIBIT P39	COPY OF THE ORDER IN WPC 649/2018 DATED 5.7.2018
EXHIBIT P40	TRUE COPY OF THE PETITION FILED BY THE PETITIONER BEFORE THE 2ND RESPONDENT DATED 21.12.2021.

RESPONDENT EXHIBITS

Exhibit R7(a)	TRUE COPIES OF THE RECEIPTS ISSUED FROM THE VILLAGE OFFICE, SHOWING REMITTANCE OF LAND TAX WITH RESPECT TO THE LAND COMPRISED UNDER SY.489/4.
Exhibit R7(a) (i)	TRUE COPIES OF THE RECEIPTS ISSUED FROM THE VILLAGE OFFICE, SHOWING REMITTANCE OF LAND TAX WITH RESPECT TO THE I
Exhibit R7(b)	TRUE COPY OF THE REGISTERED PARTITION DEED DATED 25-4-1110 (ME) (ENGLISH CALENDAR YEAR 1934).
Exhibit R7(c)	TRUE COPY OF THE RELEVANT PAGES OF BTR WITH TYPED COPY.
Exhibit R7(d)	TRUE COPY OF THE SETTLEMENT DEED DATED 2-6-2006.
Exhibit R7(e)	TRUE COPY OF THE PURCHASE CERTIFICATE ISSUED



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BY THE LAND TRIBUNAL DATED 10/10/1983.

Exhibit R7(f) TRUE COPY OF THE SALE DEED BEARING NO.1065/2005.

Exhibit R7(g) TRUE COPY OF SALE DEED BEARING NO.1/866/09 OF PUTHUPPALLY SRO.

Exhibit R18(a) TRUE COPY OF THE PURCHASE CERTIFICATE ISSUED BY THE LAND TRIBUNAL, DATED 10-10-1983

EXHIBIT R24(a) TRUE COPIES OF THE RECEIPTS ISSUED FROM THE VILLAGE OFFICE, SHOWING REMITTANCE OF LAND TAX WITH RESPECT TO THE LAND COMPRISED UNDER SY.489/4

EXHIBIT R24(a)(1) TRUE COPIES OF THE RECEIPTS ISSUED FROM THE VILLAGE OFFICE, SHOWING REMITTANCE OF LAND TAX WITH RESPECT TO THE LAND COMPRISED UNDER SY.489/4.

EXHIBIT R24(b) TRUE COPY OF THE RELEVANT PAGES OF BTR

EXHIBIT R24(c) TRUE COPY OF THE RECEIPT ISSUED FROM THE VILLAGE OFFICER, PUTHUPPALLY SHOWING REMITTANCE OF LAND TAX.

EXHIBIT R24(d) TRUE COPY OF THE RELEVANT EXTRACT OF THE BTR.

EXHIBIT R11(a) TRUE COPIES OF THE RECEIPTS ISSUED FROM THE VILLAGE OFFICE, SHOWING REMITTANCE OF LAND TAX WITH RESPECT TO THE LAND COMPRISED UNDER SY.489/4.

EXHIBIT R11(b) TRUE COPY OF THE PURCHASE CERTIFICATE No.254 OF 1980 DATED 22.9.1980 ISSUED BY THE SPECIAL LAND TRIBUNAL, KOTTAYAM IN RESPECT OF 21 ARES, 85 SQ MTR OF LAND COMPRISED IN SY No.489/4.

EXHIBIT R11(c) TRUE COPY OF THE PURCHASE CERTIFICATE No.255 OF 1980 DATED 22.9.1980 ISSUED BY THE SPECIAL LAND TRIBUNAL, KOTTAYAM IN RESPECT OF 12 ARES, 14 SQ MTR OF LAND COMPRISED IN SY No.489/4.

EXHIBIT R11(d) TRUE COPY OF THE PURCHASE CERTIFICATE No.256 OF 1980 DATED 22.9.1980 ISSUED BY THE SPECIAL LAND TRIBUNAL, KOTTAYAM IN RESPECT OF 12 ARES, 95 SQ MTR OF LAND COMPRISED IN SY No.489/4.

EXHIBIT R15(a) TRUE COPY OF THE PURCHASE CERTIFICATE No.2487



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- OF 1977 DATED 21-02-1976 ISSUED BY THE SPECIAL LAND TRIBUNAL, KOTTAYAM.
- EXHIBIT R15 (b) TRUE COPY OF THE SALE DEED DATED 27.10.1999 EXECUTED BETWEEN THE RESPONDENT AND THE ORIGINAL ASSIGNEE.
- EXHIBIT R15 (c) TRUE COPY OF THE LAND REVENUE RECEIPT DATED 16.4.2021 ISSUED BY THE VILLAGE OFFICER, PUTHUPALLI.
- EXHIBIT R25 (a) TRUE COPY LAND REVENUE RECEIPT DATED 10.12.2021 ISSUED BY THE VILLAGE OFFICER, PUTHUPALLY.
- EXHIBIT R25 (b) TRUE COPY OF THE SALE DEED No.1/363/2011 DATED 21.2.2021 REGISTERED WITH SUB REGISTRAR OFFICE, PUTHUPALLY
- EXHIBIT R25 (c) TRUE COPY OF THE PARTITION DEED DATED 28.09.2024 REGISTERED WITH THE SUB REGISTRAR OFFICE, PUTHUPALLY.
- EXHIBIT R26 (a) TRUE COPY LAND REVENUE RECEIPT DATED 24.06.2021 ISSUED BY THE VILLAGE OFFICER, PUTHUPALLY
- EXHIBIT R26 (b) TRUE COPY OF THE SALE DEED No.1178/2012 DATED 08.06.2012 REGISTERED WITH SUB REGISTRAR OFFICE, PUTHUPALLY
- EXHIBIT R26 (c) TRUE COPY OF THE PARTITION DEED DATED 28.09.2004 REGISTERED WITH THE SUB REGISTRAR OFFICE, PUTHUPALLY
- EXHIBIT R32 (a) TRUE COPY LAND REVENUE RECEIPT DATED 10.12.2021 ISSUED BY THE VILLAGE OFFICER, PUTHUPALLY
- EXHIBIT R32 (b) TRUE COPY OF THE PARTITION DEED NO.1817/04 DATED 28-09-2004 REGISTERED WITH SUB REGISTRAR OFFICE, PUTHUPALLY
- EXHIBIT R33 (a) TRUE COPY OF THE LAND REVENUE RECEIPT ISSUED BY THE VILLAGE OFFICER, PUTHUPALLI
- EXHIBIT R33 (b) TRUE COPY OF THE PURCHASE CERTIFICATE DATED 18.09.1975 ISSUED BY THE SPECIAL LAND REVENUE TRIBUNAL, KOTTAYAM.



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and connected cases

APPENDIX OF WPC No.25014 OF 2021

PETITIONER EXHIBITS

Exhibit P1	COPY OF THE SETTLEMENT REGISTER
Exhibit P2	COPY OF THE COMPLAINT FILED BY THE PARTY RESPONDENTS.
Exhibit P3	COPY OF THE ORDER OF THE PANCHAYATH SECRETARY
Exhibit P4	COPY OF THE ORDER OF THE APEX COURT IN W.P(C)NO.649/2018
Exhibit P5	COPY OF THE PETITION.
Exhibit P-	TRUE COPY OF THE SETTLEMENT REGISTER IN RESPECT OF PROPERTY SITUATED IN SURVEY NO.141/3 OF KOODALI VILLAGE DATED 05.01.2021
Exhibit P7	TRUE COPY OF THE PHOTOGRAPH SHOWING THE PRESENT CONDITION OF THE TEMPLE PROPERTY DATED NIL

RESPONDENTS EXHIBITS

Exhibit R5(a)	A true copy of the Marupattom Deed bearing No.118/1917 of SRO, Irikkoor
Exhibit R5(b)	A true copy of Release Deed bearing No.161/1940 of SRO Irikkoor
Exhibit R5(c)	A true copy of Kuzhikkanam Marupattom Deed bearing No.1935/1943 of SRO, Irikkoor
Exhibit R5(d)	A true copy of the Kuzhikkanam Assisgnment Deed bearing No.1339/1945 of SRO, Irikkoor



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- EXHIBIT R5 (e)** A true copy of Release Deed bearing nO.1154/1952 of SRO, Irikkoor
- Exhibit R5 (f)** A true copy of the Release Deed No.1156/1952 of SRO, Irikkoor
- Exhibit R5 (g)** A true copy of Partition Deed No.516/1954 of SRO), Irikkoor
- Exhibit R5 (h)** A true copy of Kuzhikkanam Assignment Deed No.1664/1959 of SRO Irikkoor
- Exhibit R5 (i)** A true copy of Purchase Certificate bearing No.10332/1976 of Land Tribunal, Koothuparamba
- Exhibit R5 (j)** A true copy of Partition Deed No.1540/1995 of SRO, Irikkoor
- Exhibit R5 (k)** A true copy of the Jenmom assignment deed bearing No.1604/1995 of SRO Irikkur
- Exhibit R5 (l)** A true copy of the Jenmom assignment deed No.1840/2008 of SRO, Irikkur
- Exhibit R5 (m)** A true copy of the Jenmom assignment deed bearing No.569/2014 of SRO Irikkur
- Exhibit R5 (n)** A true copy of Sale Deed No.1605/1995 of SRO, Irikkoor
- Exhibit R5 (o)** A true copy of the Assignment Deed bearing No.1155/1952 of SRO, Irikkoor
- Exhibit R5 (p)** A true copy of the Purchase Certificate No.10334/1976 of Land Tribunal, Koothuparamba
- Exhibit R5 (q)** A true copy of Settlement Deed bearing No.1980/2005 of SRO, Irikkoor executed by Govindan in favour of Pavithran
- Exhibit R5 (r)** A true copy of the partition deed No.2226/2014 of SRO Irikkoor
- Exhibit R5 (s)** A true copy of the partition deed NO.505/1962 of SRO Irikkoor
- Exhibit R5 (t)** A true copy of the purchase certificate in SMP 3792/1975 of Land Tribunal Kuthuparamab
- Exhibit R5 (u)** A true copy of the deed bearing No.1022/1981 of SRO Irikkoor
- Exhibit R5 (v)** A true copy of the registered Nishchayarekha `(\nÝbtcJ)' bearing No.165/1940 of SRO Irikkoor
- Exhibit R5 (v) (a)** A legible copy of Ext.R5(v), excluding the schedule



W.P.(C) No.25175 of 2020
and connected cases

Annexure A1

**THE FINAL ENQUIRY REPORT SUBMITTED BY THE SUB
JUDGE KANNUR IN WPC 25014/2021**

APPENDIX OF WP(C) NO. 42061 OF 2022

PETITIONER EXHIBITS

Exhibit P1 TRUE COPY OF THE SETTLEMENT REGISTER DATED
28.11.1903.

Exhibit P2 TRUE COPY OF THE ORDER OF THE APEX COURT IN
WP(C) NO.649/2018 DATED 5.7.2018.

Exhibit P3 TRUE COPY OF THE PETITION FILED BY THE
PETITIONERS BEFORE THE DISTRICT JUDGE AS PER
THE ORDER OF THE APEX COURT DATED 14.12.2022.

Exhibit P-4 TRUE COPY OF THE PHOTOGRAPHS DATED NIL

Exhibit P-5 TRUE COPY OF DOVUMENT NO.4934/1904 DATED
29.11.1904 WITH TYPED COPY

Exhibit P-6 TRUE COPY OF THE PURCHASE CERTIFICATE DATED
20.08.1976

Exhibit P-7 TRUE COPY OF THE ORDER OF THE LAND TRIBUNAL
CHELANNUR DATED 20.8.1976

RESPONDENT EXHIBITS

Exhibit R5(e) True copy of the document No.1003 of 1978 of
chemancheri Sub- Registry



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and connected cases

APPENDIX OF WP (C) NO. 4568 OF 2023

PETITIONER EXHIBITS

Exhibit P-1	TRUE COPY OF THE REPORT OF THE TALUK SURVEYOR DATED 23.05.2022
Exhibit P-2	TRUE COPY OF THE NOTICE OF THE ASSISTANT ENGINEER, PWD DATED 10.11.2022
Exhibit P-3	TRUE COPY OF THE REQUEST OF THE ASSISTANT ENGINEER, PWD TO THE TAHSILDAR DATED 08.11.2022
Exhibit P-4	TRUE COPY OF THE COMPLAINT OF THE PARTY RESPONDENT DATED 24.10.2021
Exhibit P-5	TRUE COPY OF THE COMPLAINT OF THE PARTY RESPONDENT TO THE TAHSILDAR (L&R) DATED 08.11.2021
Exhibit P-6	TRUE COPY OF THE SETTLEMENT REGISTER DATED 03.12.2020
Exhibit P-7	TRUE COPY OF THE LAND REGISTER DATED 03.01.2018
Exhibit P-8	TRUE COPY OF THE BTR DATED 22.04.2017
Exhibit P-9	TRUE COPY OF THE ORDER OF THE APEX COURT IN W.P. (C) .NO.649/2018 DATED 05.07.2018
Exhibit P-10	TRUE COPY OF THE PETITION FILED BY THE PETITIONER TO THE DISTRICT JUDGE ,ERNAKULAM
Exhibit P-11	TRUE COPY OF THE FMB ISSUED BY AN EXPERT



W.P.(C) No.25175 of 2020
and connected cases

DATED NIL

APPENDIX OF WP(C) NO. 12581 OF 2023

PETITIONER EXHIBITS

Exhibit P-1 TRUE COPY OF THE SETTLEMENT REGISTER DATED
16.03.2010

Exhibit P- 2 TRUE COPY OF THE LOCATION SKETCH DATED
06.08.2021

Exhibit P-3 TRUE COPY OF THE PERMIT ISSUED BY THE 4TH
RESPONDENT TO THE 6TH RESPONDENT DATED
21.11.2022

Exhibit P-4 TRUE COPY OF THE ORDER OF THE APEX COURT IN
W.P. (C) NO.649/2018 DATED 05.07.2018

Exhibit P-5 TRUE COPY OF THE PETITION FILED BY THE
PETITIONER BEFORE THE DISTRICT JUDGE,
KOZHIKODE DATED 17.03.2023

Exhibit P-6 TRUE COPIES OF THE PHOTOGRAPHS SHOWING
CONSTRUCTION DATED NIL

RESPONDENT EXHIBITS

Annexure R4(a) Copy of the possession certificate No.
66106626 dated 4.7.2022 issued by the Village
Officer, Kakkur Village

EXHIBIT R 9 (a) True copy of notice dated 28/07/2012 issued
by P.C.Sarat Chandran, Advocate under
instructions from the petitioner to the 9th
respondent

EXHIBIT R 9 (b) True copy of sale deed dated 07/04/2011
registered as Doc No. 1225/2011 of Chelannur
SRO executed by one Aboobakar Haji in favour
of the 9th respondent

EXHIBIT R 9 (c) True copy of sale deed dated 21/04/2015



W.P.(C) No.25175 of 2020
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- registered as Document No. 1136/2015 of Chelannur SRO executed by C.P. Aboobakar in favour of the 9th respondent
- EXHIBIT R9 (d) TRUE COPY OF PURCHASE CERTIFICATE BEARING No.11279/1977 DATED 10/10/77 ISSUED BY THE LAND TRIBUNAL, KODUVALLY TO PUTHALATHKANDY KALANTHOTTY.
- EXHIBIT R 9 (e) True copy of order passed by the Land Tribunal, Koduvally on 29/01/1977 while issuing Ext.R9 (d) purchase certificate.
- EXHIBIT R 9 (f) True copy of partition deed dated 11/05/2001 registered as Document No. 1236/2001 of Chelannur SRO
- EXHIBIT R 9 (g) True copy of sale deed dated 06/08/2003 registered as Document No. 2376/2003 by Nafeesa in favour of Kamala.
- EXHIBIT R 9 (h) True copy of sale deed dated 29/10/2003 registered as Document No. 3322/2003 of Chelannur SRO executed by Kamala in favour of Ramachandran Nair
- EXHIBIT R 9 (i) True copy of sale deed dated 04/10/2004 registered as Document No. 3453/2004 of Chelannur SRO executed by the Ramachandran Nair in favour of Sajira.
- EXHIBIT R 9 (j) True copy of sale deed dated 23/08/2007 registered as Document No. 2988/2007 executed by Sajira in favour of V.K.Rajeev.
- EXHIBIT R 9 (k) True copy of sale deed 28/08/2010 of Chelannur SRO executed by V.K.Rajeev in favour of C.P.Aboobakar and Aboobakar Haji.
- EXHIBIT R14 (a) The certified copy of Kanadharan No.308/1945 dated 01-07-1945 certified copy
- EXHIBIT R14 (b) certified copy of Partition Deed No.456/1956 dated 13-03-56
- EXHIBIT R14 (c) certified copy of Sale Deed No.3397/04 dated 29-09-2004
- EXHIBIT R14 (d) The certified copy of of Sale Deed No.1320/2007 dated 12-04-07



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- EXHIBIT R14 (e) certified copy of Partition Deed No.1216/2007 dated 07-04-07
- EXHIBIT R14 (f) certified copy of Sale Deed No.4480/2008 dated 17-12-08
- EXHIBIT R14 (g) certified copy of the Sale Deed No.665/2011 dated 23-02-2011
- EXHIBIT R14 (h) certified copy of Sale Deed No.1064/2011 dated 04- 03-2011
- EXHIBIT R14 (i) certified copy of Sale Deed No.2688/2012 dated 26-02-12
- EXHIBIT R14 (j) certified copy of the Sale Deed No.430/2017 dated 17-03-2017
- EXHIBIT R14 (k) certified copy of the sale Deed No.1843/2017 dated 13-10-17
- EXHIBIT R14 (l) certified copy of Partition Deed No.1236/2001 dated 11-05-200
- EXHIBIT R14 (m) certified copy of Sale Deed No.952/2007 dated 13-03-07
- EXHIBIT R14 (n) The land tax receipt No.KL-11011304933/2023 dated 29-05-23
- Annexure R13(a) A true copy of the jenmum assignment deed dated 19.05.2009 executed by Haleema
- Annexure R12(a) A true copy of the jenmum assignment deed dated 29.05.2019 executed by Ajith and Ranjith in favour of respondent No.12
- Annexure R5(a) . A true copy of the Purchase Certificate No. 11279/77 dated 10.10.1977 of the Land Tribunal, Koduvally in favour of Kalanthotty Haji
- Annexure R5(b) A true copy of the building permit dated 10.06.2011 issued by the Kakkur Grama Panchayath in favour of the 5th respondent
- Annexure R5(c) A true copy of the building permit dated 10.06.2011 issued by the Kakkur Grama Panchayath in favour of the 5th respondent
- Annexure R5(d) A true copy of the gift deed dated 25.02.2022 executed by the 5th respondent in favour of the 6th respondent
- Annexure R5(e) A true copy of the plaint in O.S. 162/2023 dated 04.04.2023 on the file of the Munsiff -



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- I, Kozhikode
- Annexure R5(f)** A true copy of the reply notice dated 04.08.2012 issued by the 5th respondent through advocates M/s. Manjeri S. Sunder Raj and Susan Sunder Raj to advocate Sarat Chandran
- Exhibit R5(g)** A PHOTOGRAPH OF THE BANNER DISPLAYED BY THE MANAGING COMMITTEE OF THE DEVASWOM IN THE LOCALITY
- Exhibit R5(h)** A TRUE COPY OF THE SITE APPROVAL AND BUILDING PERMIT NO. A3-BA(363291)/2022 ISSUED BY THE 4TH RESPONDENT TO THE 6TH RESPONDENT DATED 21.11.2022
- Exhibit R5(i)** A TRUE COPY OF THE LETTER NO. 400976/ BABC06/ GPO/2024/3093(1) ISSUED BY THE 4TH RESPONDENT TO THE 6TH RESPONDENT DATED 30.08.2024
- Exhibit R7(a)** A true copy of Document No.2972/2016 of the SRO, Chelannur, dated 5-12-2016
- Exhibit R7(b)** A true copy of Document No.1066/2012 dated 19-03-2012 of the SRO, Chelannur
- Exhibit R7(c)** A true copy of Document No.2534/2011 dated 27-07-2011 of the SRO, Chelannur
- Exhibit R7(d)** A true copy of Document No.268/2009 dated 20-01-2009 of the SRO, Chelannur



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP (C) No.16048 OF 2023

PETITIONER EXHIBITS

Exhibit P-1	TRUE COPY OF THIS TRUST DEED NO. 155/1982 DATED 15.11.1982
Exhibit P-2	TRUE COPY OF O.P NO.17/2007 DATED 3.12.2007 WITH LEGIBLE COPY
Exhibit P-3	TRUE COPY OF THE LETTER SENT BY THE 5TH RESPONDENT TO THE SUB-COLLECTOR, ADOOR DATED NIL
Exhibit P-4	TRUE COPY OF THE LETTER SENT BY THE SUB COLLECTOR, ADOOR TO THE TAHSILDAR, ADOOR DATED 29.12.1973
Exhibit P-5	TRUE COPY OF THE AGREEMENT DEED DATED 15.02.2008
Exhibit P-6	TRUE COPY OF THE ADVOCATE NOTICE ISSUED TO THE EX- SECRETARY OF THE 3RD RESPONDENT DATED 16.10.2018 WITH LEGIBLE COPY
Exhibit P-7	TRUE COPY OF THE ORDER IN W.P.(C) NO.8633/2005 DATED 15.03.2005
Exhibit P-8	TRUE COPY OF THE SETTLEMENT REGISTER DATED NIL WITH LEGIBLE COPY
Exhibit P-9	TRUE COPY OF THE TAX RECEIPT DATED 12.12.1955
Exhibit P-10	TRUE COPY OF THE LITHO SKETCH DATED NIL
Exhibit P-11	TRUE COPY OF THE FMB SKETCH DATED NIL
Exhibit P-12	TRUE COPY OF THE ORDER OF THE APEX COURT IN W.P.(C).NO.649/2018 DATED 05.07.2018
Exhibit P- 13	TRUE COPY OF THE PETITION FILED BY THE PETITIONER BEFORE THE DISTRICT JUDGE PATHANAMTHITTA DATED 15.11.2022



W.P.(C) No.25175 of 2020
and connected cases

RESPONDENT EXHIBITS

- Exhibit.R.4 (a)** True copy of the judgment in C.R.P.No.1127 of 1994, dated 6th January, 1999 of this Hon'ble High Court
- Exhibit.R.4 (c)** True copy of the Kychit evidencing the execution of the decree in E.P.No. 2/2020 in O.S.No.72/2001, dated 16-03-2023 filed before the Sub-Court Pathanamthitta,
- Exhibit.R.4 (d)** True copy of the judgment rendered in W.P.(C)No. 8757 OF 2022, dated 17-03-2022 of this Hon'ble High Court
- Exhibit.R.4 (b)** True copy of the judgment of this Hon'ble High Court reported as V. R. Raveendra Nath and Another v. State of Kerala and Others, 2007 (4) KHC 860: ILR 2008 (1) Ker. 834



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 20146 OF 2023

PETITIONER EXHIBITS

Exhibit P-1	TRUE COPY OF THE SETTLEMENT REGISTER DATED 29.03.1905
Exhibit P-2	TRUE COPY OF THE REPLY GIVEN BY THE VILLAGE OFFICER TO THE PETITIONER UNDER RIGHT TO INFORMATION ACT DATED 20.04.2020
Exhibit P-3	TRUE COPY OF THE PARTITION DEED DATED 14.01.2019
Exhibit P-4	TRUE COPY OF THE REGISTER KEPT IN THE OFFICE OF THE VILLAGE OFFICER CHRIYAMUNDAM DATED NIL
Exhibit P-5	TRUE COPY OF THE PETITION FILED BY THE PETITIONER BEFORE THE 3RD RESPONDENT DATED 06.03.2019
Exhibit P-6	TRUE COPY OF THE PETITION FILED BY THE PETITIONER BEFORE THE DISTRICT COLLECTOR DATED 18.03.2019
Exhibit P-7	TRUE COPY OF THE PETITION FILED BY THE PETITIONER BEFORE THE DY.S.P., VIGILANCE DATED 18.03.2019
Exhibit P-8	TRUE COPY OF THE COMPLAINT FILED BY THE PETITIONER BEFORE THE DIRECTOR OF VIGILANCE AND ANTI CORRUPTION BUREAU, THIRUVANANTHAPURAM DATED 18.03.2019
Exhibit P-9	TRUE COPY OF THE JUDGMENT OF THIS HON'BLE COURT IN WPC 10161/2019 DATED 29.01.2020
Exhibit P-10	TRUE COPY OF THE ORDER NO.DCMPM/3596/2019/B4 OF THE DISTRICT COLLECTOR DATED 23.01.2021
Exhibit P-11	TRUE COPY OF PURCHASE CERTIFICATE DATED 06.04.1977



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Exhibit P-12 TRUE COPY OF THE ORDER OF THE APEX COURT IN
W.P.(C). NO.649/2018 DATED 05.07.2018

Exhibit P-13 TRUE COPY OF THE COMPLAINT FILED BY THE
PETITIONER BEFORE DISTRICT JUDGE MALAPPURAM
DATED 12.05.2023

APPENDIX OF WP(C) NO. 20698 OF 2023

PETITIONER EXHIBITS

Exhibit P-1 TRUE COPY OF THE LITHO MAP DATED NIL

Exhibit P-2 TRUE COPY OF THE SETTLEMENT REGISTER DATED
29.06.1905

Exhibit p-3 . TRUE COPY OF THE ORDER OF THE APEX COURT IN
W.P.(C). NO.649/2018 DATED 05.07.2018

Exhibit p-4 TRUE COPY OF THE PETITION FILED BY THE
PETITIONER BEFORE THE DISTRICT JUDGE
MALAPPURAM DATED 11.05.2023

Exhibit p-5 TRUE COPY OF THE BTR ,PROPERTY OF THE 19TH
RESPONDENT DATED 12.04.2023

RESPONDENT EXHIBITS

Exhibit R7 (a) True copy of the Sale Deed dated 02.05.1968,
registered as Document No. 629/1968 of SRO
Tanur executed by Khadeeja Umma in favour of
Shanakaran

Exhibit R7 (b) True copy of the settlement deed dated
24.09.1996 registered as document No.
2011/1996 of SRO Tanur executed by Mythili
and others

Exhibit R7 (c) True copy of the sale deed No. 19/1997 of SRO
Tanur of SRO Tanur dated 18.03.1997 executed
by Mythili and others

Exhibit R7 (d) True copy of the land tax receipt No.
10041702817 dated 04.05.2022 issued by the
Village Officer Pariyapuram in favour of
Surendran



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and connected cases

- Exhibit R17 (a)** True copy of the Jenm deed No. 1647 of 2001, SRO, Tanur dated 3-7-2001
- Exhibit R17 (b)** True copy of the tax receipt of property covered in Jenm deed No. 1647 of 2001, SRO, Tanur dated 13.09.2023
- Exhibit R6 (a)** True copy of the Sale Deed dated 02.05.1968, registered as Document No. 629/1968 of SRO Tanur executed by Khadeeja Umma in favour of Shanakaran
- Exhibit R6 (b)** True copy of the settlement deed dated 24.09.1996 registered as document No. 2011/1996 of SRO Tanur executed by Mythili and others
- Exhibit R6 (c)** True copy of the said sale deed dated 07.05.1999 registered as document No. 1091/1999 of SRO Tanur executed by Mythili and other in favour of the 6th respondent
- Exhibit R6 (d)** True copy of the land tax receipt No. KL10041702425/2023 dated 05.05.2023 issued by the Village Officer Pariyapuram in favour of the 5th respondent
- Exhibit R6 (e)** True copy of the land tax receipt No. KL10041702426/2023 dated 05.05.2023 issued by the Village Officer Pariyapuram in favour of the 5th Respondent
- EXHIBIT R18[a]** The true copy of the Basic Tax Receipt bearing No.KL10041707084/2023 dated 10/11/2023 issued by the Pariyapuram Village Officer



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 23974 OF 2023

PETITIONER EXHIBITS

- Exhibit P-1 TRUE COPY OF THE JANMIKKARAM REGISTER DATED 16.07.2022
- Exhibit P-2 TRUE COPY OF THE SUPPLEMENTARY LAND REGISTER DATED 17.04.2019
- Exhibit P-3 TRUE COPY OF THE APPLICATION SUBMITTED BY A.K.JOSEPH BEFORE THE SPECIAL TAHSILDAR PATHANAMTHITTA DATED NIL
- Exhibit P-4 TRUE COPY OF THE OBJECTION FILED BY SELIN JOHN IN SM NO.40/1993 DATED 19.04.1995
- Exhibit P-5 TRUE COPY OF THE OBJECTION FILED BY SUB GROUP OFFICER VAIPUR DEVASWOM IN SM NO.40/1993 DATED 11.06.1996
- Exhibit P-6 TRUE COPY OF THE BASIC TAX REGISTER DATED 28.09.2020
- Exhibit P-7 TRUE COPY OF THE STATEMENT FILED BY THE PETITIONER BEFORE THE OMBUDSMAN, TRAVANCORE DEVASWOM BOARD DATED 18.02.2019
- Exhibit P-8 TRUE COPY OF THE REPORT SUBMITTED BY THE DEVASWOM COMMISSIONER IN COMPLIANT NO.235/2018 BEFORE THE OMBUDSMAN, TRAVANCORE DEVASWOM BOARD DATED 15.09.2021
- ExhibitP-9 TRUE COPY OF THE REPLY SUBMITTED BY THE SECRETARY, TRAVANCORE DEVASWOM BOARD IN COMPLIANT NO.235/2018 BEFORE THE OMBUDSMAN DATED NIL
- Exhibit P-10 TRUE COPY OF THE BTR DATED 28.09.2020
- Exhibit P-11 TRUE COPY OF THE REPORT OF THE REVENUE



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	INSPECTOR DATED 28.06.1993
Exhibit P-12	TRUE COPY OF THE MUTATION CERTIFICATE DATED 04.06.1976
Exhibit P-13	TRUE COPY OF THE JUDGMENT IN W.P. (C) .NO.10425 OF 2022 DATED 12.07.2022
Exhibit P-14	TRUE COPY OF THE ORDER NO.DCPTA/3203/2022-C3 OF THE 2ND RESPONDENT DATED 29.10.2022
Exhibit P-15	TRUE COPY OF THE APEX COURT ORDER IN W.P. (C) .NO.649/2018 DATED 05.07.2018
RESPONDENT EXHIBITS	
Exhibit-R3(a)	True copy of the objection dated 11/06/1996 preferred by the Sub Group Officer of Vaipur Devaswom.



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 29530 OF 2023

PETITIONER EXHIBITS

Exhibit .P-1	A TRUE COPY OF THE LAND REGISTER DATED NIL
Exhibit .P-2	A TRUE COPY OF BTR DATED 28.09.2020
Exhibit .P-3	A TRUE COPY OF THE JANMIKKARAM REGISTER DATED 16.07.2022
Exhibit .P-4	A TRUE COPY OF THE FIELD REGISTER DATED 17.01.2022
Exhibit .P-5	A TRUE COPY OF THE FMB DATED NIL
Exhibit .P-6	A TRUE COPY OF THE REPORT SUBMITTED BY THE REVENUE INSPECTOR BEFORE THE LAND TRIBUNAL DATED 28.06.1993
Exhibit .P-7	A TRUE COPY OF THE OBJECTION FILED BY THE SUB GROUP OFFICER, VAIPUR DEVASWOM BEFORE LAND TRIBUNAL, PATHANAMTHITTA IN SM.NO. 40/93 DATED 11.06.1996
Exhibit .P-8	A TRUE COPY OF THE PURCHASE CERTIFICATE ISSUED BY THE LAND TRIBUNAL, PATHANAMTHITTA TO SRI.MATHAI JOHN DATED 04.06.1976
Exhibit.P- 9	A TRUE COPY OF THE REPLY SUBMITTED BY THE SECRETARY,TRAVANCORE DEVASWOM BOARD BEFORE THE DEVASWOM OMBUDSMAN DATED NIL
Exhibit.P- 10	A TRUE COPY OF THE REPORT SUBMITTED BY THE TRAVANCORE DEVASWOM COMMISSIONER BEFORE THE DEVASWOM OMBUDSMAN DATED 15.09.2021
Exhibit.P- 11	A TRUE COPY OF THE JUDGMENT IN W.P.C.NO.16193/2022 DATED 20.05.2022
Exhibit.P- 12	TRUE COPY OF THE ORDER OF THE DISTRICT COLLECTOR, PATHANAMTHITTA DATED 29.10.2022



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- Exhibit .P-13** A TRUE COPY OF THE RTI APPLICATION SUBMITTED BY DINESHKUMAR BEFORE THE LAND TRIBUNAL,ALAPPUZHA DATED 07.12.2022
- Exhibit .P-14** A TRUE COPY OF THE REPLY GIVEN BY TALUK OFFICE ,CHERTHALA DATED 21.12.2022
- Exhibit .P-15** A TRUE COPY OF THE RELEVANT PAGES OF THE THIRUVITHAMCORE VILLAGE MANUAL PUBLISHED BY GOVERNMENT OF KERALA DATED NIL
- Exhibit.P- 16** A TRUE COPY OF THE RTI APPLICATION SUBMITTED BY ONE DINESH KUMAR,WHO WAS THE PETITIONER IN W.P.C.10425 OF 2022 TO THE LAND TRIBUNAL ,ALAPPUZHA DATED 11.01.2023
- Exhibit .P-17** A TRUE COPY OF THE LETTER SENT BY DEPUTY COLLECTOR(L&R) & LAND TRIBUNAL, ALAPPUZHA TO THE VILLAGE OFFICER, CHUNAKKARA DATED 17.01.2023



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 36697 OF 2023

PETITIONER EXHIBITS

Exhibit P1	TRUE COPY OF THE TRUST DEED NO. 30/LV/2021 DATED 16.12.2021 OBTAINED UNDER RTI ACT
Exhibit P2	TRUE COPY OF THE BTR DATED 26.07.2023
Exhibit P3	TRUE COPY OF THE FESTIVAL NOTICE DATED NIL
Exhibit P4	TRUE COPY OF THE COMPLAINT FILED BEFORE THE DEVASWOM COMMISSIONER DATED 20.10.2023
Exhibit P5	TRUE COPY OF THE APEX COURT ORDER IN W.P.(C).NO.649/2018 DATED 05.07.2018
Exhibit P6	TRUE COPY OF THE COMPLAINT FILED BY THE PETITIONER DATED 20.10.2023 BEFORE THE DISTRICT JUDGE, KOLLAM



W.P.(C) No.25175 of 2020
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APPENDIX OF WP(C) NO. 1756 OF 2024

PETITIONER EXHIBITS

Exhibit P- 1	TRUE COPY OF THE PURCHASE CERTIFICATE NO.1729/1976 DATED NIL
Exhibit P- 2	TRUE COPY OF THE ORDER OF THE APPELLATE TRIBUNAL DATED 23.08.1978
Exhibit P- 3	TTRUE COPY OF THE ORDER OF THE LAND TRIBUNAL DATED 11.1.1982
ExhibitP- 4	TRUE COPY OF THE PURCHASE CERTIFICATE NO 39/1983 DATED 09.03.1983
Exhibit P- 5	TRUE COPY OF THE SETTLEMENT REGISTER DATED 27 .02.1936
Exhibit P- 6	TRUE COPY OF THE ORDER OF THE HON'BLE MUNSIF COURT PARAPPANANGADI IN IA NO.2/2021 IN OS 18 OF 2021 DATED 19.01.2021
Exhibit P- 7	TRUE COPY OF THE ORDER OF THE SUB COURT TIRUR IN CMA NO.23/2021 DATED 31.01.2023
Exhibit P- 8	TRUE COPY OF THE COMMISSION REPORT FILED BEFORE THE HON'BLE MUNSIF COURT PARAPPANANGADI IN OS 18 OF 2021 DATED 27.01.2021
Exhibit P- 9	TRUE COPY OF THE ORDER OF THE APEX COURT IN W.P. (C) NO.649/2018 DATED 05.07.2018
Exhibit P-10	TRUE COPY OF THE COMPLAINT FILED BY THE PETITIONER BEFORE DISTRICT JUDGE MALAPPURAM DATED 24.11.2023



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W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 1814 OF 2024

PETITIONER EXHIBITS

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| Exhibit P-1 | TRUE COPY OF THE SETTLEMENT REGISTER DATED 20.07.2023 |
| Exhibit P- 2 | TRUE COPY OF THE NOTICE ISSUED BY THE LAND TRIBUNAL, KOZHIKODE DATED NIL |
| Exhibit P-3 | TRUE COPY OF THE LETTER OF THE 5TH RESPONDENT TO THE 6TH RESPONDENT DATED NIL |
| Exhibit P-4 | TRUE COPY OF THE PURCHASE CERTIFICATE ISSUED BY THE LAND TRIBUNAL TO THE 7TH RESPONDENT DATED 22.01.2019 |
| Exhibit P- 5 | TRUE COPY OF THE RELEVANT PAGES OF PARTITION DEED NO.1285/1965 DATED 20.07.1965 |
| Exhibit P- 6 | TRUE COPY OF THE ORDER OF THE APEX COURT IN W.P.(C).NO.649/2018 DATED 05.07.2018 |
| Exhibit P-7 | TRUE COPY OF THE COMPLAINT FILED BY THE PETITIONER BEFORE DISTRICT JUDGE KOZHIKODE DATED 12.12.2023 |



W.P.(C) No.25175 of 2020
and connected cases

APPENDIX OF WP(C) NO. 25867 OF 2024

PETITIONER EXHIBITS

Exhibit P-1 TRUE COPY OF THE SETTLEMENT REGISTER IN
SURVEY NO. 80/5 DATED NIL

Exhibit P-2 TRUE COPY OF THE BTR DATED 09.05.2024

Exhibit P-3 TRUE COPY OF THE PURCHASE CERTIFICATE DATED
15.01.1976

Exhibit P-4 TRUE COPY OF THE FILES RELATING TO THE
ISSUANCE OF THE PURCHASE CERTIFICATE OBTAINED
UNDER RTI ACT DATED NIL

Exhibit P-5 TRUE COPY OF THE ORDER OF THE APEX COURT IN
W.P. (C) NO.649/2018 DATED 05.07.2018

Exhibit P-6 TRUE COPY OF THE PETITION FILED BY THE
PETITIONER BEFORE THE DISTRICT JUDGE
THIRUVANANTHAPURAM DATED 03.05.2024

RESPONDENT EXHIBITS

Exhibit-R4(a) A true copy the settlement deed bearing
No.1729/1986 and a true copy of the same
dated 7/7/1986

Exhibit-R1(b) A true copy of the tax receipt dated
17/6/2024

Exhibit-R1(c) A true copy of the settlement deed bearing
No.1496/1992 in favour of the 5th respondent
dated 5-6-1992

Exhibit-R1(d) A true copy of the basic tax receipt dated
18/7/2024

Exhibit-R1(e) A true copy of the judgment dated 27/2/1973



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W.P.(C) No.25175 of 2020
and connected cases

**in S A No 4/1971 Before the Hon ble High
Court of Kerala at Ernakulam**